श्री राजनारायण: इनना तो साफ हो जाय कि इन पर बहस कब होगी?

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SHRI BHUPESH GUPTA: Why this should not be studied . . .

MR. CHAIRMAN: You can raise | that.

SHRI BHUPESH GUPTA: We did not ask for Mr. Brahamananda Reddy's statement. We asked for the statement by the Home Minister. The Home Minister is expected to investigate in this matter in the context of which I do admit the statement has a relevance. This is not the only thing. We are no_w told that something had been placed before the House which had been given to him by Mr. Biahmananda Reddy.

श्री सुन्दर सिंह भंडारी: यह रिपोर्ट श्राज सदन में रख दी गई, हम सब लोग इसको पढ़ कर कल इस पर विवाद के लिये तैयार हैं। मैं श्रापसे यह निवेदन करा चाहूंगा कि इस विवास पर श्राप कल हो विवाद करने की अनुमति प्रदान करें।

श्री राजनारायण : ठ्रोक है यह फिर तय है।

SHRI BHUPESH GUPTA: The matter should not be allowed to rest.

MR. CHAIRMAN: Let us all study first. You will have copies of the report sent to you. You have not got tl e report.

भी राजनारायण: ग्रगर हम लोग इ.स पर विवाद के लिये तैसार हैं, कल तैयार हैं, हैं तो कल इस पर वहस होगों।

MR. CHAIRMAN: I shall fix the date.

SHRI BHUPESH GUPTA: You do, . Sir.

MR. CHAIRMAN: The House stands adjourned till 2 P-M.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at two of the clock. The Deputy Chairman in the Chair

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THE FINANCE BILL, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Madam Deputy Chairman, I move:

"That the Bill to give effect to the financial proposals of the Central Government for the financial yea_r 1968-69, as passed by the Lok Sabha, be taken into consideration."

The Finance Bill has been before the country for over two months now. During this period, the provisions in the Bill have come under close scrutiny both in this House and outside. I am very happy to say that the proposals have received a wide measure of support and constructive suggestions have also been made for improving them in the sphere of implementation. The rationale and main features of these provisions were explained in the Budget papers circulated to hon. Members. "I do not, therefore, propose to take the time of this hon. House to go over the same ground again but shall confine myself to explaining the changes which have since been made in these provisions during the passage of the Bill in the Lok Sabha.

Turning to direct taxes, I shall first refer to the provision in the Bill for stepping up the scale of penalty leviable under the Wealth-tax Act for concealment of wealth through understatement of the ^alue of an asset or otherwise. While the objective underlying this provision, namely, to provide an effective deterrent to tax evasion, has been widely welcomed, cor.cern has been expressed about its practical implications. It is true that there can be differences of opinion even amongst qualified

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valuers on the proper value of an asset. It is, therefore, necessary to secure that taxpayers who have taken due care to have their assets valued properly are not treated ag having concealed their wealth merely because in the opinion of the tax authorities the value is higher. Under the existing law, the onus of proof in penalty proceedings for concealment of wealth shifts from the Revenue to the tax-payer where the net wealth declared in the return falls short of the net wealth assessed, by more than 20 per cent of the assessed wealth. As it is now proposed to increase drastically the scale of penalty leviable for concealment of wealth, this permissible margin of 20 per cent is being increased to 25 per cent. This principle is also being extended to concealment of wealth through understatement of the value of any asset forming part of ihe wealth and over-statement of value of any debt. Even where the difference between the value declared and the value assessed is more than 25 per cent, of the value assessed, no penalty will be leviable if the taxpayer is able to establish that the difference was not attributable to any fraud or gross or wilful neglect on his part. Thus, there should, ordinarily, be no occasion for the levy of a penalty for understatement of the value of an asset in a case where the tax-payer supports his valuation by the opinion of an approved valuer. I may here mention that there is al-, ready a panel of approved valuers notified by the Central Government under the Estate Duty Act and this panel is recognised also for the purposes of wealth-tax and income-tax on capital gains. As announced in the Budget Speech, steps are being taken to set up a departmental valuation organisation. When this is done, the services of the official valuers-whose valuation will naturally be binding on the tax authorities will be available to tax-payers as

well. As a further measure for

avoiding hardship to tax-payers in

bona fide cases, it has been decided to issue administrative instructions that the recovery of penalty imposed for concealment of wealth through understatement of the value of an asset should be enforced only after the valuation has been adjudicated upon by the Income-tax Appellate Tribunal. I am confident that hon. Members will agree that these safeguards will obviate hardship to honest tax-payers.

Another provision in the Bill which has been widely commented on is that for the disallowance of expenditure where payment is made in a sum exceeding Rs. 2.500, otherwise than by crossed cheque or crossed bank draft. I must clarify that this provision will apply only to payments made after a date to be notified by Government and hence no hardship will be caused on account of past payments. I am sure, hon. Members will endorse the objective underlying this provision, which is to tackle taxevasion. Till the banking habit becomes fairly widespread in our country, there will, of course, be certain ar.ea, where this provision may cause practical difficulties in certain categories of transactions. Recognising this position, powers are being taken under the Bill to notify in the Income-tax Rules, the cases and circumstances in which disallowance will not be made. The draft Rules wilT be circulated for eliciting public opinion before they are finalised

In order to simplify the computation of income of salaried tax-payers and expedite assessments in their cases, the Bill provides for a standard deduction for the maintenance expenditure and wear and tear ot conveyances owned by them and used for purposes of employment. Originally, this provision was applicable only to salary income due after March 31, 1968. The Bill, as amended by Lok Sabha, applies the provision to the assessment year 1968-69 also in order to expedite assessments of salaried tax-payers for that year.

[Shri Morarji R. Desai.]

The provisions in the Bill for granting to companies engaged in agro-based industries a weighted deduction for the expenditure incurred by them in providing inputs and extension services to agriculture, have been widely welcomed. The Bill, as amended, extends the weighted deduction also to inputs and extension services in the sphere of animal husbandry, and dairy and poultry farming.

As one of the measures for expediting the completion of income-tax assessments in original proceedings, the Bill reduces the time limit for completion of such assessments for 1969-70 and later years, from four years to two years of the close of the relevant year. The assessments for , 1969-70 will, thus, have to be completed latest by March 31, 1972. As the incmoe-tax assessment for any year is completed only after the completion of the earlier years' assessments, the Bill is amended by Lok Sabha provides that the assessments for 1968-69 should be completed within a period of three years from the end of that year i.e. not later than March 31, 1972. As a corollary to this, a corresponding reduction is being made in the time limit for preferring claims for refunds for Ihe assessment year 1968-69.

Hon'ble Members are aware of the scheme instituted recently for five years fixed deposist with Government bearing simple interest at 5 per cent, per annum. The has a provision enabling Government to exempt from income-tax the interest on these deposits. In order to provide to investors making deposits the same tax benefits as are available them in respect of deposits in Post Office Savings Banks | which are wholly exempt from wealth-tax, the Bill amended enables Government to exempt wholly from wealth-tax these five-year fixed deposits with Government.

The proposals relating to indirect j taxes do not impose any additional'

burden on essential articles of mass consumption. A number of representations have been received from industries affected by the proposed levies seeking reduction or withdrawal of the levies. These have been gone into very carefully. Quite naturally the industries affected will have problems of adjustment to the higher level of taxation. But these will only be transitional. Therefore, no substantial changes in the proposals are called for. Thera are, however, some procedural difficulties which would need to be removed.

It has been urged that thera administrative difficulties in colec-tion of revenue from a large number of small units in the steel furniture and confectionary In view of this it has been industries decided to grant total exemption on steel funi-I ture up maximum to a level of Rs. 50,000 cleared in any financial year in the case of units whose annual production of steel furniture does not exceed a total value of Rs. 2 lakhs, the first Rs. 50,000 of clearances will also be exempted.. Similarly, in the case of confectionary, it is proposed to grant total exemption on 20 tonnes cleared in any financial exemption will be available this also to those units whose annual production does not exceed 40 tonnes. These reliefs have already been notified by issue of exemption notifications made-effective from 1-3-1968.

One other administrative problem-relates to the levy on embroidery. It has been urged that the collection of the tax on an ad *valorem* basis wiH lead to difficulties in view of the large number of varieties produced and wide variations in values depending on the base fabric used and the nature of the embroidery done on the fabrics. Initially it was thought that this difficulty could be got over by compounding the levy at a rate per machine per shift. A sector of the industry having machines which are old and slow moving did not favour this and, therefore, the alternative

fixing tariff values was considered. Even this is not acceptable to a large majority of units who prefer an op-itonal compounding of the levy at a rate per machine per shift with a suitable lowering of the rate for old machines. This proposal is under consideration and the final decision thereof) may be announced shortly.

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Some apprehension has been expressed that the excise levy on radio valves and transistors will adversely affect sale of low cost radio receivers. There is no real basis for this as the popularity of transistors and radios has been growing fast and there is good reason to believe that there will be a major expansion in the coming years in the market for cheap radios, particularly in view cf prosperity in the rural areas.

Madam. I move that the Bill be insidered.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, there are certainly several welcome provisions in the Finance Bill for rationalising the tax structure. At the same time- I must say that there are some drastic provisions which are bound to cause hardship. I have just heard what the Finance Minister said about certain change₃ recently suggested and certain rules thereunder to be framed. I do not knew whether what he has announced just now will safeguard against the fears that have been expressed so far since the provisions have been announced. Human nature being as it is, leaving much discretion to officers, small Income-tax Officers, is likely to cause hardship in many cases. I am glad to see that there are provisions for appeal but the provision is bound to be dilatory and expensive.

In the matter of personal taxation, Annuity Deposit scheme is discontinued. Levy on separate surcharge on unearned earned incomes is

discontinued. These welcome features

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The basic income-tax on income between Rs. 1 lakh and Rs. 2.5 lakhs is raised from 65 per cent, to 70 per cent on incomes over Rs. 2.5 lakhs to 75 per cent. These features may be considered welcome in some

I do not know how much the Exchequer is going to gain by the disallowance of Rs. 75 of spouse allowance in case where both husband and wife are tax-payers.

The incidence of tax on registered firms has been stepped up. The tax payable by the firm will, however, be allowed deduction in computing the share income of the partners. The effect of the same on the combined tax incidence of the firm and the partners is to be judged by experience. I am afraid I do not have machinery or knowledge enough to say whether this will not prove a hardship. In view of the fact that return on this may not be very much this item should have been scrapped.

As regards Corporate Taxation, 7.5 per cent tax on dividend in excess of 10 per cent of the paid-up equity capital levied on public companies is abolished. That is another welcome feature.

The rate of Companies (profits) surtax is reduced from 35 to 25 per cent. The reduction in corporate taxation is insignificant. The corporate sector will continue to suffer tax at a rate which may even be higher than 70 per cent. The undesirable features like the difference in the basic rate of tax on public and private companies, requirement regarding distribution of statutory percentage of dividend in certain cases etc. continue.

Items on which rebate is given are machinery, poultry feed, fish etc. I do not see the mention of a new industry that is growing in the industrial sector. That is preserva[Shri Dahyabhai V. Patel]

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tion of fruits and foodstuffs, fruits particularly. This country is capable of producing a large quantity of fruits like the mango which is so popular and is hardly found elsewhere in the world. If some sort of encouragements were given to such an industry by exemptions perhaps it Would benefit the industry.

Madam. I consider that some of the provisions of the Finance Bill are inequitous. One such thing is the increase in the incidence of tax on capital gains by bringing within the purview of short-term capital assets those that are held for less than 24 months

A second feature is the further curb on entertainment expenditure by including the entertainment allowance of employees and such expenditure incurred by the employees. in the overall limits. It is true that this allowance on entertainment is likely to be abused. On the other hand, looking to the entertainment allowance that commercial firms and high executives of commercial firms are allowed abroad, what is being allowed in this country is insignificant. Particularly from the point of view of Government's aim to increase exports, perhaps this curb On expenditure under this head needs to be reconsidered sympathetically. For instance Madam, we had this UNCTAD. recently What did Government do and not do? But it was done with the specific purpose of attracting world importers to come and see India, see the things here and see what they c<in import from us. If that is the spirit, Madam, I think the encouragement that is given to them should continue and should be on a much more liberal basis. Trying to save on a little allowance for entertainment is not likely to help very much.

The stock-market activity is considered an I I rise to support the Finance Bill as index of expansion of irvest ment, production, employment and income and the tempo of the stock-

market should be a matter of vital concern to all of us, though all may not deal in stocks and shares and such scrips. It is most welcome that official thinking seems to have veered round to recognise this basic position now. The Budget proposals of February, however, do not attack the stock-market malady at its root. The Finance Minister has pushed up public consumption still higher ignoring the dangers of bleeding to the anaemic patient. The abolition of annuity deposits and excess dividend tax, the tax exemption on dividend up to Rs. 500 and the reduction of surcharge on company profits from 35 per cent to 25 per cent, thereby lowering the corporate taxes, are technically steps in the right direction. But it is like chicken feed to an elephant. What is required is many more steps in this direction.

Madam, in this connection \ would like to say that a friend of. mine recently sent me a quotation from what Abraham Lincoln said in another democracy, which I think bears comparison to where we are. He has sent it to me, very nicely made out, in this way and I would like to read it to the House.

"You cannot bring about prosperity by discouraging thrift- You cannot help small men by tearing big men down. You cannot strengthen the

weak by weakening the strong. You cannot lift the wage-earner by pulling down the wagepayer. You can-

not help the poor man by destroying the rich, You cannot keep out of trouble by spending more than your income. You cannot further the brotherhood of man by inciting class hatred. You cannot establish security on borrowed money. You cannot build character and courage by taking away man's initiative and independence. You cannot help men permanently by doing for them what they could and should do for themselves." SHRi R. T. PARATHASARATHY (Madras) Madam Deputy Chairman,

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it has all the elements of a well-tailored Bill. mainly due to the skilful workmanship of its maker, Shri Morarji Desai. In my view, Madam, this Finance Bill is a nation-saving measure. I must admit that the Deputy Prime Minister has done the job remarkable well, taking the nation's economy as a whole in all its perspective. It is not that it could be the best under the existing circumstances. But it is the best that can be given which will have a great bearing on our future economic upliftment

I was very happy, Madam, to hear the speech of the hon. Leader of the Opposition. In every word, he has welcomed this Bill. If the Leader of the Opposition welcomes a Finance Bill, it goes a very long way to prove, according to the British precedent, that the Bill in spirit is a first-class . . .

SHRI BHUPESH GUPTA (West Bengal): It only shows that the Congress Party has gone a long way almost to land in the Swatantra Party.

SHRi R. T. PARATHASARATHY: Madam, the abolition of the annuity deposits

SHRI DAHYABHAI V. PATEL: I welcomed certain provisions only.

SHRI R. T. PARTHASARATHY: . . . and the proposal to levy a differential surcharge on unearned incomes are welcome measures. Economists and financial experts will not deny that the Bill provdies for adequate benefit for the corporate sector. The Deputy Prime Minister, in my view, Madam, has applied the norms of public finance to the Bill with an eye on increasing our productive capacity, improving our industrial wealth' and And it is commendable performance. It has by Members of Parliament while giving their appropriate views on the Budget, but it has been said even in public that the level of taxation has become very high

because of these new proposals of our Deputy Prime Minister. True, it is high on the rich and those who are capable cf bearing the burden. But if the rich did not pay, may I ask, Madam, who else would pay and who else could pay? I would defend the proposals as they are not unjust; at the most, it can be said of the proposals that they are only reasonably high. The Bill provides vitality to our socialistic body.

Madam, I would like to make a comment or two on the income-tax. Some have come forward to criticise the Bill by demanding a de-escalation of the tax structure. I feel that this demand is totally and wholly unjustified, for we have given no chances for these proposals to work their way out. And how else can we judge its performance, if we did not allow a little march of time? The Government have announced the formation of a Finance Commission and it is quite possible that the Finance Commission may go into the whole set up as such. So let us wait for a short while to judge the performance of these proposals of the hon. Deputy Prime Minister. It is unfortunate that criticisms have been levelled against the Income-tax officers in particular. We have in this country, and I am very prouii to say that, some of the finest officers in the income-tax Department, who are honourable men, men of ability and integrity. If certain things went wrong, let us find out where they have gone wrong ond rectify the law and thus bring about the remedy, and hot indulge in attacks on the departmental officials, when we ourselves know that a good percentage of the assessees themselves are prone to evade tax payment.

I would take this opportunity to i make an earnest and fervent appeal to the Deputy Prime Minister, I looked into the provisions of the recouping our already disturbed economy. income-tax levy at the base. The level of Rs. 4,000 for an unmarried individual is totally been said not only on the floor of the House against the "economic sense", to use the [Shri R. T. Parthasarathy]

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term The average middle-class has been an ever suffering class and the Bill never looks at them with a benevolent eye. Though the Deputy Prime Minister has a pair of benevolent eyes, yet he does not direct them towards the poor middle classes. May I appeal to hirn, through -you, Madam, to raise the level to at least Rs. 6,000, on married individuals, if not to the level of Rs. 7,500 as recommended by the Bhoothalingam Committee? This gesture on the part of the Deputy Prime Minister would really be a father's gesture on his middle-class children! The Deputy Prime Minister deserves the congratulations on this House on his attempt in bringing about cha/iges in our economic setup to stabilise our economy and foment our production. He must also see that banks should provide adequate credit facilities to the Jural producers and that efforts should be made that these rural folks should have an easy access to the banks when only the growth of agricultural economy can get an upward lift. I feel that towards the realisation of this objective the social control of banks is very essential and the prospective legislation in this regard will be a most welcome piece of legislation.

Criticisms have been levelled against the Government for resorting to deficit financing. I believe it amounts to about Rs. 350 crores. It is true that to this limited extent we had to resort to deficit financing. I assert, Madam, that deficit financing is not a virtue and we are only through a passing phase.

On this occasion, Madam, it would be. appropriate if I should bring to the notice of the Deputy Prime Minister the working of the public sector undertakings. The public sector undertakings throughout this country, Madam, have not become economically viable units because of their excessive overhead charges, wastage and overspending non-utility unremunerative and buildings. Concentration on production alone should act as a motive force, as otherwise the public sector locomative will go out of gear.

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The Finance Bill has provisions as to how the tax-evader should be punished. They are most welcome provisions, Madam. From whichever quarter the tax-evader may come, he should be dealt with severely as an antisocial element. The names of ail the taxevaders should be published in all the newspapers in India and a tax-evader should be made to feel that he is a social outcast.

Madam, these are the few rambling words of mine in relation to the Finance B'-U as such but ,whenever we make our comments on the Finance Bill, whether inside the House or outside, we always make it a point to speak in a rather serious tone but on this occasion before I conclude, Madam, I would like to tell you something and through you to the House in a rather lighter vein.

The Deputy Prime Minister is known for his stern qualities and he has pointedly exhibited them in las tax proposals. We have known aim as a cricketer and as a batsman who always plays with a straight bat but he has proved through this Finance Bill that he is an artful bowler too. He has bowled steel furniture with an off-break; he has bowled contec-tionary /With a leg-break; he has bowled liquor with a googlyj he has bowled postal rates with a straight one and chocolates with a faster ball-(Interruption) And the hon. Finance Minister will bowl the last ball and complete the over at the time of he Supplementary Budget; Thank you, Madam.

अो जे० पी० व.द : (विहार) : माननीय उपसभापति महोदया, शान-ीय विन मन्त्री ने को बित्त विधेयक प्रश्तुत किया है उसके उद्देश्यों में उन्होंने कहा है-

> "अगावार अधिनियम के कुछ उप-बन्धों को सरल दौर ग्रधिक यवितयक्त

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बनाने के लिए भी इस अवसर का उपयोग किया गया है।"

मैं जब इस विधेयक को पढ़ रहा था तो मुझे बरबस उनके द्वारा लाग किए गए स्वर्ण नियन्त्रण एक्ट की याद हो ग्राई जिसके सम्बन्ध में उनके उद्देश्य में कोई शंका नहीं कर सकता या, जिसके अनुसार वे यह चाहते थे कि हिन्दस्तान में विदेशी स्वर्ण न ग्राए, यहां का धन दूसरी जगह न जाए, लेकिन उसका जो प्रतिकल हुआ उससे समुचा देश अवगत है। हमारे देश के लाखों स्वर्णकार-परिवार बर्बाद हए और अन्ततोगत्वा जब हमारे वित्त मन्त्री पुनः वित्त मन्त्री के ग्रासन पर श्राए तो यह सोचने के लिए बाध्य हए कि इस विधेयक में परिवर्तन करना चाहिए । उनी तरह से जब यह बिल विश्लेयक हमारे सामने उपस्थित हुआ है तो ऐसा लगता है कि उनकी मंशा है कि जो कर बंचना होती है जो कर की चोरी होती है उसको रोकना चाहिए थीर यह रोकने में इननी तेजी से चले माते हैं कि यह शायद रोकना हो नहीं होगा बन्कि यह विश्लेयक बहत ही फानटास्टिक, ड्रास्टिक और टेरारा-इजिंग हो जायगा । मैं उनसे आधह करूंगा कि इस पर ठीक से विवेचन किया जाय क्योंकि यह राज्य सभा है और राज्य सभा में निःचय हीं गम्भीरतापूर्वक विचार किया जाता है।

मैं श्रीमान को यह वताना चाहता हूं कि जो यह मुझार लाए हैं वित विधेयक के झारा उसका प्रतिफल क्या होने वाला है। इस विधे-यक की धारा 9 के श्रनुसार जो दंड का निर्णय किया है उसे एक उदाहरण के झारा मैं प्पष्ट करना चाहता हूं। मान लिया जाय कि एक व्यक्ति जमीन की खरीदारी करता है 50 हजार रुपए की दिल्लो नगर में शौर उसके, ऊपर एक लाख का भवन निर्माण करता है शौर उसी के श्रनुसार वह श्रपना वार्षिक विवरण उपस्थित करता है भौर श्रायकर श्रधि-कारी मकान के काल्स्ट्रक्शन की लागत एक । खन मान कर हेड लाख मान ले तो उसका

प्रतिफल क्या निकलता है। उसका तात्पर्य यह होगा कि उसके ऊपर कम से कम 50 हजार रुपए दण्ड होगा और अधिक से अधिक दण्ड एक लाख रुपए । ग्रागर में इसकी प्रक्रिया को श्रीर स्पष्ट करूं तो वह ऐसे होगा कि मान लिया कि टोटल ग्राय 10 हजार रुपए की है जिसमें छिपाया गया एक हजार रुपया है तो उस एक हजार ध्वए पर जो कर होगा वह 110 रुपए होगा। पहले जो विधान था उसके अासार एक हजार रुपया छिपाया जाता है तो 22 रुपए दैक्स होता प्रीर ग्रधिकतम दैक्स होता 165 रुपए लेकिन ग्रंब एक हजार पर न्यनतम दैवस एक हजार रुपया होगा श्रीर अधिकतम दो हजार रुपया होगा । इसका तान्पर्यं यह है कि 1800 प्रतिशत की बद्धि दण्ड में होगी । इसी तरह से उस मकान का जब वह सम्पति कर का विवरण प्रभात करेगा, वहां भी यही निकाला हम्रा होगा तो फिर उसी तरह से उसी ढंग पर 50 हजार रुपया पर कम से कम दण्ड होगा और अधिकतम दण्ड होगा । लाख रुपया । या इस प्रकार उसे देखें टोटल सम्पत्ति-2,50000 छिपाया गया या गलत दिखाया गया 50,000 । जिपाया पर सम्पत्ति कर 25000 कम से कम दण्ड--50 रुपये, अधिकतम 375 हाये अब होगा । कम से कम 50,000 और अधिकतम होगा और । लाख यानि ४०,००० र० । में नहीं समझता कि इनिया के किसी भी देश में इस तरह का कानन संगोधन के द्वारा लाया गया हो। स्राप जहां पर यह विश्वास उद्देश्य दिलाते हैं कि इसके हारा इसका सरतीकरण होगा वहां पर शायद आपने यह भी भोच लिया है कि ज्यादा से ज्यादा दण्ड ग्रगर हम देंगे तो ज्यादा से च्यादा रूपया हम वस्ल करेंगे लेकिन में ग्रापसे निवेदन करना चाहता हं कि जहां पर आपकी मंशा यह है कि जितने भी टैक्स पेयर हैं, जो भी आय-कर देने वाले हैं वह बेईमान हैं वहां पर यह भी है कि जो कर वसल करने वाले हैं जो आयकर अधिकारी वे बड़े ईमानदार हैं, तो मैं बड़ी विनधता के साथ कहना चाहता हं कि कर देते वाले प्रौर

Bill. 1968

Finance

श्चि जे० पा ० यादव कर संप्रत करने वाले दोनों ही एक ही समाज के ग्रंग हैं, हो सकता है कि एक ही पिता की सन्तान हों, एक ग्रायकर देने वाला हो ग्रौर दूसरा आयकर मंग्रह करने वाला हो, श्रीर अगर एक बेईमान है तो दूसरे की बेईमानी भी सिद्ध होगी । मैं एक उदाहरण देहात का देना चाहता हं । देहात का एक आदमी कहता था कि मुने सरकारी मुलाजिन, सरकारी ग्रधि-कारी बना दो चाहे बैतन दो या न दो। खैर. उस हो सरकारी अधिकारी बना दिया गया. वह गंगा के किनारे, समद्र के किनारे बैठकर हैव या तरंग गिनने लगा ग्रीर उसके गिनती करते समय जो कोई भी नाव या जहाज वहां श्राता था और उसको पार करना चाहता था तो उसे वह कहता था कि तुम इसको पार करोगे तो तरंशों को, हैवी की, गिनती में, कत हते गन में, गलती हो जायगी और वह उसे ग्रार-पार नहीं जाने देता था जब तक कि वह उस सरकारी ग्रधिकारी को कुछ दे नहीं देता था। तो इसी प्रकार से ख्राप यह भयानक ग्रस्त्र अपने आयकर अधिकारियों के हाथ में देंगे. उसका प्रतिकल फल क्या होगा इस पर ग्राप जरा सा विचार करके देखें। कोई जान बझ कर छिपाता हो तो उसको दण्ड दें, इस सदन को यह स्वीकार होगा, इसको सारे लोग स्वीकार करेंगे, कोई भी यह सम्मति नहीं देगा कि आयकर छिताने वालों का पक्ष लिया जाय, लेकिन इसका अर्थ यह नहीं है कि जो ईमानदार है, जहां गलती से हो गया हो, उनको भी वही भयावह दण्ड दिया जाय । आप विचार करके देखें तो यह लगेगा कि हिन्दुस्तान में ही नहीं बल्कि दुनिया में जितने भी ग्रायकर कानन हैं उनमें इतनी बड़ी हार्ज. इतनी एक्सप्रोप्राइटरी और ग्रनहर्ड, ग्रन-कथती और अनुसूनी बात लिखी हुई नहीं है। इमलिए में आग्रह करेगा कि आप इस पर विचार करें, ऐसा नहीं हो कि आपके गोल्ड नियन्त्रण के समान यह भी वैतः ही साबित हो प्रीर पीछे जाकर आप यह महसूस करें। मैं एक बार यह जरूर भोचता है कि जिस प्रकार से ग्रायकर का बकाया है उसके कारण हमारे माननीय

वित्त मन्त्री को कड़ा कदम उठाने का विचार हम्रा होगा । ग्राप देखें कि 1955-56 में बकाया कर लगभग 53,73 करोड था प्रौर 1965-66 में वह 164, 52 करोड बकाया हो गया और 12 वर्षों में बकाया कर 398.68 करोड़ हम्रा ग्रीर इन साल यह 541 71 करोड़ तक चला जायगा, वैसे विवरणी देखें तो पता चलता है कि 541 करोड़ जो वह गया था उसको 310 करोड़ घटा कर ले आये हैं लेकिन इसी के साथ साथ ग्रायकर मंत्रह भी वढा है और उसका विव-रग प्रस्तत करे तो लगता है कि वह ग्रामदनी भी हम कम नहीं है। 1950-51 में जो कर संप्रह हम्रा वह 67.5 करोड़ है ग्रीर 1961-62 में जो हमा है वह 489 करोड़ है और 1962-63 में जो हम्रा वह 598 करोड है, 1967-68 में वह 1205 करोड़ है ग्रीर इस साल ग्राशा की जाती है कि वह 1249 65 करोड तक हो जायगा । इसलिये मेरा आग्रह होगा कि जहां पर आप यह चाहते हैं कि सचमच में बकाया रखते वालों से ग्राप कर वसुल कर सकें तो उसके लिये ग्राप उचित हप निर्वारित करें। साथ ही साथ ब्रापने यह जो ग्रायकर-नियमों में संशोधन का उपाय सोचा है वह उपाय शायद इतना कठिन और इतना अनसना है कि हो सकता है कि जो छोटे छोटे उद्योग धंधे करने वाले हों उनके लिये यह बड़ा ही कठिन हो । ग्रापको पता ही है कि सभी जगह लेखे-जोखे का हिसाब ठीक नहीं है और न छोट लोगों को एडवाइस देने वाले ही ठोक ठाक है, जो बड़े हैं, जो बड़ी कम्पनियां हैं, जो बड़े बड़े ऊपर के लोग हैं वे तो जो आपके आयकर अधिकारी हैं, जो आयकर पदाधिकारो हैं उनको खरीद सकते हैं और अपने अनुकृत रिपोर्ट जिला सकते हैं जो असेटस का बैल्यूएशन, सम्पत्ति का मुल्यांकन जो ग्राप करना चाहते हैं वह मूल्यांकन कैसा है। बिना विशेषज्ञ के या विना विषय को जाने कोई मुल्यांकन ठीक ठीक नहीं कर सकता है लेकिन ग्रापके श्रायकर अधिकारी सिर्फ अनुमान है। पर किसी का

कछ कर सकते हैं. ग्रापने ऐसा कोई जरिया नहीं रखा है जिससे कि यह पता चले कि सचम्च में ग्रगर किसी मकान का मुल्यांकन हो रहा है तो उस मल्याँकन करने वाले का आधार क्या है म्रायकर पदाधिकारी ने जो किया वह ठीक ठीक श्रांका है या नहीं किसी विशेषज्ञ की बात नहीं एक मकान में कितनी इंटें लगी हैं, कितना सीमेंट लगा है कितनी ग्रीर चीजें लगी हैं ग्रौर ग्रन्ततोगत्वा फिनिशिंग टच देने में कितना रुपया कितने रुपये के मुल्य की चीजें लगी हैं। वह कैसे साइट पर बना है, इसका हिसाब बिना विशेषज्ञ के दूसरा नहीं दे सकता या जाँव सकता है । सिर्फ ग्रायकर ग्रधि हारी ग्रन्दाजा कर लेगा विवरण देने वाला एक लाख कहेगा और वह कहेगा कि एक लाख पर हमें विश्वास नहीं है मेरा ऐसा ग्रनमान है कि दो लाख लगा होगा और बेबारे को एक लाख के ऊपर दण्ड लग जायगा रुपये का ही दण्ड नहीं लगेगा बल्कि हो सकता है कि जेलखाने का दण्ड भी लगे। इस प्रकार से यह सम्भावना आ सकती है कि जो उद्योग में कम जि रख कर बहुत साहसी कदम उठाना चाहते हों वह इस घवडाहट में हो उस साहसी कदम को न उडाये और धन विस्तार, संभित्त दिस्तार की बात जो पेश में चल रही है वह ६क सकता है? इसलिये मंत्री महोदय से मैं बार बार यह स्राग्रह करूंगा कि इस पर विचार करे। ऐसा नहीं हो कि जिस तरह से स्वर्ण नियंत्रण कान्न से देश में एक बार त्राहिमाम् त्राहिमाम् मचा उसी तरह से अभी जो सम्पत्ति संग्रह, सम्पत्ति विकास देश में हो रहा है जो उत्पादन का काम हो रहा है, उसमें कमी आये।

हमारा देश आन्तरिक और विदेशों कर्जे, 18 हजार करोड़ के भार से डूबा हुआ है, हमारे पास न तो देश के अन्दर और न विदेश से कर्ज लेने को स्थिति बची है। आपका बजट जो कि 154 अरब रु० का है उसमें से 95 अरब रु० सिर्फ कर्जों के चुकाने में चला जाता है, 7 अरब रुपये खाद्य और रसायन को मंगाने में लग जाता है, 9 घरब रुपये सुरक्षा पर खर्ब हो जाते हैं ग्रीर जो 43 ग्ररब रुपये बचते हैं वह जो बड़े बड़े से छोटे छोटे ग्रधिकारी हैं उनके बेतन ग्रीर उनको सुविधाओं में चला जाता है तथा देश को प्रगति के लिये कुछ पया बचता नहीं है। इसलिये इस प्रकार से घन संग्रह को, सम्पत्ति विकास को, उत्पादन को, उद्योगदंधों को रोकने का उपाय सरकार नहीं करे।

में साथ हो साथ ग्रापसे कहना चाहता हं कि देश की सम्पत्ति की वर्बादी करने के लिए तस्कर व्यापार बड़े जोरों से चन रहा है। मैंने उस दिन ग्रापसे कहा था कि बिहार प्रदेश में चीन की चीनी नैपाल की ग्रोर से ब्राती है ब्रीर ब्रापने उस पर मुहर लगाने की बात कही शि। उस पर मृहर क्या है? मैं ग्रापसे निवेदन करूंगा कि ग्राप बिहार के. रक्सील और जोगबनी के बार्डर पर अपने ब्रादमी भेज कर पता लगायें कि किस प्रकार से धडल्ले स वहां से चीनी विहार प्रदेश में ग्रा रही है श्रीर चीनी ही नहीं, वहां से ट्राजिस्टर, फाउन्टेनपैन, घडी और सन्य प्रकार की विदेशी चीजें चली ग्रा रही हैं। ग्राप बम्बई में देखें कि नाईलन के कपड़े तैयार होते हैं ग्रीर श्रापने नाईलन यार्न पर रोक लगा रखी है लेकिन दो दो या तीन तीन मिलें वहाँ पर बराबर चल रही हैं, वह कहाँ से नाईलन का सुता पाते हैं? तिर्फं यह तस्कर के व्यापार द्वारा ही ऐसा हो रहा है। इतना ही नहीं, ग्रापने स्वर्ण नियंत्रण का कान्न लगाया उससे सोना श्राना रका नहीं यद्यपि श्रमी वह जो यहाँ बहुतायत से आता था वह सोना तो म्राना रुक गया क्योंकि भ्राज विदेशों में चाँदी की माँग ज्यादा बढ़ी है और अपने देश से चाँदी बाहर जा रही है। तो आपक यहाँ तस्कर व्यापार ऐसा खल कर होता है कि श्रापकी लाखों करोड़ों रुपये की नहीं बल्कि श्ररबों पयों की ग्रामदनी मारी जाती है लेकिन पता नहीं कि आपकी सरकारी मशीनरी किस प्रकार की है कि उसे रोकने में बिल्कूल ग्रसमर्थ होती है।

[श्राजे । पा० यदन]

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इनके साथ ही साथ मैं ग्रापका ध्वान इस ग्रीर दिलाता है कि जो ग्रापका विस है वह कृषि के उपयोग में नहीं लगता है। भारत कृषि-प्रयान-देश है अं.र इतकी राष्ट्रीय आय का 45 प्रतिशत भाग सभी भा कृषि के द्वारा ही है लेकिन ग्राप जरा देखें ता ये जो बैंस्स हैं, जो वह केंडिट लगाते हैं उस ही क्या हालत है। उनका सन्। 1965 ई० में केडिट या 2097. 7 करोड ६ स्ये, जिसमें कि 1287. 3 करोड द्याग में घोर 536 8 कराड हाये बाजिज्य में या। (Time bell ring) जब मैं टोटल देखता हं तो 1963 ई॰ में उद्योग में 182, 30 करोड ६० केंडिट का देना पडा था ग्रीर वह 1965 ई० में जाकर 1287 करोड ए० हम्रा लेकिन कृषि में 1953 ई० में 19 करोड़ दिया गया तो 1965 में वह घड कर 3.0) करोड धाया रहगवा। इसी तरह से डियाब्टिय बैही में 3500 करोड रुपया है जिसमें से केवल 100 करोड रुपये कै पटल है जोर ब की सब डिपाजिट साब रंग लोगों का है लेकिन वह बनता के काम में लगता नहीं है। एतः ब्राई० सी० का भी वही हाल है। एन० आई० सी० की रूल एरिया से 33 प्रतिगत का समर्थन प्राप्त होता है, वहाँ से इन्निश्च त है लेकिन उसके विकास के जिये. उसके काम में, केवल 3 प्रतिशत लगाया जाता है। में इतो संदर्भ में बिहार प्रदेश की ग्रं.र ग्र.पका ध्यान ग्राकवित करना चाहता हं वह बिहार प्रदेश जिसमें गत वर्ष क्रफाल । डाया। ग्राभ देखें उट कर कि बहाँ साढ़े ! सी लाख एकड जमीन है लेकिन खेती और सिचाई की व्यवस्था ऐता है कि सिकं आधी जमीन पर खेती होती है सि ाई नाम मात्र की है। अमी अभी आपके एजी-कल बरल रोक ईतेंन्त कारपोरेशन के रूप एक स्हीम लगाई है साढ़े 4 करोड रूपये सहरसा-पूर्विया जिले की 3, 24 लाख एकड भिम क समतल करने के लिये है। लेकिन बिहार सरकार के जिन्मे द्वैक्टर ग्रीर बलडोजर का संगठन नहीं है। वहाँ के कोशी डबलेपमेंट

कमिश्नर ने यहाँ के कृषि ग्रीर सहकारिता विभाग को लिखा था कि पवास, साठ टैस्टर ग्रीर बलडोंजर भेज दिये जायें लेकिन सुनने में आया है कि सहकारिता विमाग ने उने पारित किया लेकिन वित्त मंत्रालय ने उसे पारित नहीं किया जिसके कारण वह स्कीम ज्यों की स्त्रों पड़ें हुई है। साथ हा साथ, वित विभाग से जो हिस्सा बिहार की मिलना चाहिये था वह नहीं मिल पा रहा है। आप देखें सहकारिता के द्वारा 430 करोड काया सम्पूर्ण देश को दिया गया है लेकिन उसके समान वितरण का कोई उपाय नहीं संखा गया, जिसके कारण चार पाँच स्टेंट जहाँ की सहकारिता मजबत रही वहाँ ती चला गया लेकिन जहाँ को सहकारिता कमजीर रही वहाँ नहीं जा सका । इसी सन्दर्भ में आप देखें कि जहाँ महाराष्ट्र में 150 करोड़ रू० दिया वहाँ बिहार में सिर्फ 11 या 12 करोड रुपया सहकारिता के लिये दिया गया। तो भ्रापके वित्त का वितरण ठ क ढंग से नहीं होता जिससे सभी प्रदेशों को समता के दंग से जा सके प्रीर सब प्रदेशों का काम ठाक ठीक हो सके। सहका रेता के द्वारा में हिं। के पैदावार में विद्ध का उपाय िया जाता है। में सरकार से फाग्र कहा। कि सरकार इस श्रोर ध्रान दे कि जो। उनका बिल का वितरण होता है जो बैठ दारा उद्योग और कामर्स में लगरा है वह रूप करियों भालगे. क्योंकि कृषि में नहीं लगने के कारण कृषि का उत्पादन नहीं बढता है जिसके कारण अनेक प्रदेशों के ग्रकाल का सामना करना पड़ा है....

उपल्कापितः पन्द्रहमिनट हा चुके। ऋषकी जनसंब पार्टी की 28 मिनट मिले हैं।

श्री जें ब्रिंगि यादा: तो में सरहार से स्राग्रह करूंगा कि सरहार ने जा यह किता विश्वेषक प्रस्तुत किया है उसमें फिरसे विकार करके सुधार करने हो हो शिश करे। SHRI TIRATH RAM AMLA (Jammu and Kashmir): Madam, I come from the State of Jammu and Kashmir, which is often in the news here and abroad. I am therefore sure you wiH forgive me if I speak in the debate, on the Finance Bill merely in relation to matters and affairs which are, in my opinion, important for my State. May I also add by way of introduction thai I belong to Muzaffarabad, at present the headquarters of the Pakistan-occupied Kashmir?

In the year 1947, when India and Pakistan were settling down to independent nationhood, we became the first of victims of a savage attack from Pakistan, in which many of us suffered grievously. Our suffering was a direct consequence of hesitation of the powers that be to decide about the future of Jammu and Kashmir. There wai murder, rape and pillage, which spearheaded the invasion of our State by Pakistan. Thousands of us were victims of this barbarous invasion, and we suffered humiliation and bereavement. But this fate was not reserved for the non-Muslims only. We lost some of the bravest members of our society, namely Muslims, in defence of secularism and the security of the non-Muslim minority. I wonder whether the Members of this august House have heard the name of a great man, of a saint, called Master Abdul Aziz. He was an ordinary man in the sense of man's earthly goods. He was a pious man devoted to his religion and to the common people. And yet he was a great man who became a martyr to the cause of the unity of Hindus and Muslims. He along with many other Muslim colleagues was tortured and killed. Who remembers him and his great band of martyrs today except WP in the depth of our hearts with reverence and gratitude?

In that fateful year of 1947 the example of great secular Muslims headed by Master Abdul Aziz in Muzaffarabad was not an isolated one, but I know it from ner=onal knowledge that the whole of the valley of Kash-

mir was adorned by similar examples of high sacrifice by Muslims not merely in defence of the non-Muslim minorities, but in the greater cause of secularism and brotherhood. It has to be realised that when we joined the India of our dreams, we did so not on grounds Of religion, because that pull was exercised by the other - ide, but in the hope of becoming a part of a great secular, socialist and democratic country. We fulfilled our part oi the bargain. Now, may I, with all humility, pose a question before you? Have you entirely fulfilled the obligations which devolved upon us? Many parts hi India are riddled today by dissensions of a communal nature. My friends in Kashmir ask me, "Is H possible for us to sustain the hope that we had entertained when we j Dined India?" We must search our hearts and produce the answer. In our state of despondency and frustration, you -must not ask me as a Kashmiri to be a greater human being than others in the country. I say so with all humility, because as a Kashmiri, and many more Kashmiris are ordinary, human beings.

If today Sheikh Abdullah is parading the picture of a divided India before the people of Kashmir, and if some ppople in Kashmir are misled, do we have to blame these people, or shall we be brave enough to discover this b'ame in our own selves?

Sheikh Abdullah has been in Kashmir as a free man. He has talked of many things in many places, but nowhere have I discovered in his speeches a belief or faith in promises which constituted on his part the re-kit onship between India and Kashmir. He talks in a wayward manner pandering to the whim_s of the recalcitrant and the doubting few. Sheikh Abdullah and his associates, in my humble oninion. should be asked to clarify their position, and once for all we should know whether they wish our State to he a part of India, or the subject-matter of a dispute. In other words, do they believe or profess that

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LShri Tirath Ram Amla] the so-called small or big differences between the people of Kashmir and India have to be resolved in the shape of a satisfactory arrangement, or du they believe and seek a solution ia which Pakistan has to become an essential party? I do not want to prejudice the opinion of my colleagues in this House by offering my opinion one way or the other on this subject. But 1 do seek your indulgence in bearing with me to this limited extent that the Sheikh and his associates should be given every opportunity to see the reality. If, God forbid, they do not see it and they become a party to the promotion of disrruption and disorder in the State, then we should sit, ponder and take

Here again I would suggest very humbly that the attitudes of some of us have been wrong in the sense that these attitudes have not taken into accounfi.the largier intlerests of the country—the national interests. I have heard voices in the Lok Sabha and also in the Rajya Sabha that there should be new elections in Kashmir. Several gentlemen, through newspapers and political platforms, have been seeking a mid-term poll in Kashmir. Has that argument any relevance, particularly when some election petitions are pending before courts of law? Shall we exclude all the judicial processes merely because we have to pander to and feed the caprice of uncertain friends? Have we fo change the whole structure of our laws in relation to our elections merely because the results have not suited some vested interests? What would then become of our faith in the principles enshrined in our Constitution?

Sir, I now wish to say something mcr_e about our obligations towards Kashmir. I deliberately used toe word "obligations", because we were required to discharge our obligations which devolved on us as Kashmiris. We stood the test in 1947 when Pakistan invaded us. We stood the test once again in 1962 when China invaded us,

and more recently and much more creditably we withstood the ordeal of 1965 when Pakistan once again invaded us. We showed abundantly and

the world press is our witness> 3 P.M. if a witness has to be sought

from these quarters that the gamble of Pakistan failed. It foundered on the hope that Kashmiris would rise as one man and join the infiltrators. The events have proved that it was a costly experience for them. It was the Kashmiri and his refusal to act as a pawn in Pakistan's, game which brought about the defeat of the invaders in this adventure. This needs reiteration as a token of our loyalty to ou_r country. It needs to be sai(j all the more emphatically as some confusing voices are raised to sow doubts among the unwary. Now, on our part, may I, in fairness ask a few questions? Why is it that every State in the country has several Central Industrial projects and Kashmir has none? Why is it that the private sector in the country has invested millions in industry and development in all the States in the country except my State? Why is it that our communications, being a hilly area, are neglected? Why is it that the problem of the unemployed youth which is significant in Kashmir and provides grist to the Pakistan mill continues to remain unsolved? Why is it that not many Kashmiris find their way in various sphere of gainful employment in the public, private and governmental sectors in the country? Why is it that we are ignored. An yet we assure you that we are faithful to the country of our dream

In conclusion I would like to say in all frankness that you have today a Government and a Party in Kashmir headed by Shri G. M. Sadiq dedicated to the causes of secularism, democracy and socialism. We have never had such strength of conviction in any leadership in Kashmir. It is my earnest appeal to you that you must support a great endeavour wh'ch has been initiated in our State and allow

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the people of Kashmir to join the mainstream of national life for which opportunities for equal participation have to be offered to them. In this endeavour the country and the State could not have better stewards than our Chief Minister, Shri G. M. Sadiq, and his colleagues.

श्री जी० बरबोरा (ग्रासाम): उप-सभापति महोदया, अच्छा होता कि मैं अपनो मातमावा असमिया में बोलता ग्रौर साथ ही साथ इस सदन में हिन्दस्तान की सभी भाषात्रों का तर्जुना करने की व्यवस्था होती। जबतक इस तरह की व्यवस्था नहीं हो पाती है तबतक मुझे शक है कि केवल हिन्दी ग्रीर श्रं प्रेजी में ही हुमें यहाँ पर बोलना पड़ेगा। इससे न तो हम हिन्द्स्तान की करोड़ों गरीब जनता का प्रतिनिधित्व कर सकते हैं ग्रौर न ही हिन्द्स्तान की भाषा का हल निकाल सकते हैं।

वित्त मंत्री जी ने जो वित्त विधयक रखा है, उसका मैं विरोध करता हं। विरोध इसलिए करता हं कि इसके जरिये व अपनी धनवादी जासन व्यवस्था को कायम रखना चाहते हैं ग्रौर इसके द्वारा गरीब जनता के ऊपर नये-नये टैक्स लगाने की व्यवस्था है। इस विधेयक में शासन व्यवस्था को सुधारने का कोई नक्शा उन्होंने नहीं रखा है। हिन्द्स्तान की जनता के ऊपर दुनिया में सब से ज्यादा टैक्स लगाया जाता है। एक तो हम लोगों के ऊपर हर साल नये नये टैक्स लगाते जा रहे हैं, खासकर पोस्टल सर्विस ज्यादा करने का जो सुझाव है, वह बहुत जुल्म की बात है। आज दनिया में और दूसरे देशों में एरा-एसे तरीके ग्रपनाये जा रहे हैं ताकि लोगों के ऊपर कम से कम टैक्स लगे **ग्रीर** ज्यादा से ज्यादा रुपया टैक्स द्वारा दसल हो। लेकिन हमारे यहाँ रोज नये-नये दैक्स लगावे जाते हैं। जो पुराने दैक्स हैं वे तो वसूल नहीं किये जाते हैं। भ्राज इन्कम टबस के बारे में ही ले लीजिये ऐसे बहत से

केसेज हैं जहाँ ग्रसेसमेंट पुरा नहीं हो पाया है और करोड़ों रुपया जो असेस हो चका है वह बसूल नहीं हो पाया है। जब हम ग्रसेस किया हम्रा इंकम टैक्स लोगों से वसूल नहीं कर पाते हैं तो फिर यह सरकार जनता के ऊपर नये-नये टैक्स लगाती रहती है। अगर वह दैक्स वसूल कर लिया जाता तो नये टैक्स लगाने की जरूरत नहीं पडती।

में ग्रास.म से चनकर ग्राया हं ग्रीर यह पहला मौका है कि ग्रासाम से एक गैर-कांग्रेसी इस सदन में चुनकर ग्राया है। इसलिए मुझे कुछ नई-नई बातें ग्राप लोगों के सामने रखती हैं। ऐसा कभी-कभी लगता है कि श्रासाम हिन्दुस्तान में है या नहीं। श्राप लोग तो ब तें करते हैं कि अलगाव की मनोवत्ति ग्रासाम के लोगों में है, ज्यादा है और मैं भी इस चीज को खराब मानता हं। में ग्रलगाव की मनोवत्ति को खराब मानता हं ग्रीर मैं यह मानता हूं कि सारा ग्रासाम हिन्द्स्तान का ही एक श्रंग है। लेकिन मुझे ऐसा लगता है कि ग्रासाम हिन्द्स्तान में नहीं है। यह मैं इसलिये कहता हूं क्योंकि वहाँ की तरक्की के लिए सरकार की ग्रोर से खास्तीर पर फुछ नहीं किया गया है।

म्राप वहाँ पर रेलवे लाइन्स को ही ले लीजिये। जब हम बरौनी से दिल्ली ग्राते हैं तो 17 घंटे में पहुंच जाते हैं जो कि करीब 1200 किलोमीटर है: जब हम तिनस्खिया से गोहाटी आते हैं जो कि 500 किलोमीटर है, वहाँ टेन में करीब 18 घटे लगते हैं। ब्रिटिश के जमाने में जो रेलवे लाइतें बनाई गई थीं वे वहाँ की जनता की सविधा के लिए नहीं बनाई गई थीं। वहाँ पर अंग्रजों को जो चाय के बागान थे उनका सामान कलकत्ता बन्दरगाह तक पहुंचाने के लिए ही बनाये गये थे। ब्राज ब्राजादी को हए करीब 20 साल हो गये हैं मगर ग्रासाम में रेलवे के संबंध में कोई तरककी नहीं हो पई है। वहाँ पर कोई नये उद्योगधन्त्रे नहीं खेले

[श्री जी० बरबेरा] गये हैं। ब्रिटिश के जमाने में जो चाय ग्रौर तेल के उद्योग थे, उनको छोड़ हर आप को वहाँ पर कोई नया उद्योन नहीं मिलेगा। मैं चाउंना कि इनके वारे में जल्द से जल्द अच्छे: व्यवस्था हो और उसका प्रवन्ध किया जाय।

Finance

म्राज हम लोग देखते हैं कि सारा हिन्दस्तान गरीब होता जा रहा है और हम लोों के खर्ने मा बढ़ने चले जा रहे हैं। हम लोग जिदेशों से कर्ज लो हैं और इबर देश में अनाज को नैवायश बहुत कम कर पाते हैं जितको वजह से लोग भूखे मरते हैं। ग्राज कई दिन पहले ग्रखनारों में खबर छा। थी कि हमारे ग्रासाम के गोवलपारा स्थान में भ् बनरी हो रही है औं मंगलदै में 5 बादमी भ ब रही के शिकार हो गये हैं। ये स्थान ग्रासान में है ग्रीर हिन्दस्तान का भाग है। उधर हम लीग हर साल करोड़ों कार्यों का ग्रनाज बाहर से मंगाते हैं। ग्राज देश में ऐंगो हालत है कि जो अनाज है उसका वितरण श्रच्छे। तरह से नहीं हो पा रहा है। हमारे आसाम प्रत्त में फुर कारपे रेशन आफ इण्डिया के जरिए अनाज का संबर्ध किया जाता है। वहाँ पर धान ग्रच्छे हां से संग्रह नहीं किया जा रहा है। 1959 में वहाँ पर धान निलों के जिएये संग्रह किया जाता था तोसाल घरमें 90 लाख मन संग्रह होता था। बाद में जब स्टेट टेडिंग के जरिये धान इ फटडा किया जाने लगा तो उनमें धांध नी होने लगी। ग्रीर साल भर में केवल 65 लाब मन ग्रनाज संब्रह हो सका। धब जो फुड ट्रेन्स कारपं रेजन के जिस्ये धान संग्रा किया जा रहा है वह केवल 30 और 31 लाख मन के ऊप नहीं किया। इन्हिलए हमारे ग्रासाम जैसे प्रान्त में ग्राप चले जायें तो ग्राप को हजारों लोग भखमरी के शिकार मिलेंगे। जब तक फड कारपोरेशन आफ इंडिया के काम के संबंध में ग्रच्छी व्यवस्था नहीं है तो है सबतक वहाँ पर उक्षपर इन । पैत खर्वा करने की जरूरत नहीं है।

सार हो साथ मैं सिचाई व्यवस्था के बारे में कुछ बोलना चाहुंगा। ग्राज देश में अनाज की उपजबदाने के लिए सारे देश में सिचाई को व्यवस्था हो रही है। हम ने देश में बड़े बड़ प्राजित्य बनाये हैं ग्रीर सरकारी यांकडों से मालम होता ह कि याज तक इन बड़े बड़े प्रजाट के जिल्थे देश के अन्दर हेतो के उपयोग के लिए केवल 15 फी सरी ही निच ई को व्यवस्था हो पाई है। उसते कमाोखर्वामें पम्प्स के जरिये, डोप डा अवैल्स के जिथि, सारे देश में खेती की जमान पर निचाई को व्यवस्था होतो जरूर है। हवारे ब्रासाम प्रत्न के बारे में लंग संचित होंगे कि वहीं बारिण ज्यादा होते. है, िचाई की व्यवस्था की कंई जहरत नहीं है, ले केन जिस साल वारिश कर हंते। है या बारिश नहीं होती है तब वहाँ भी खेती बरवाद होती है। यही कारण है कि गये साल वहाँ पानी कम होने के कारण होतो ग्रच्छे. नहीं हुई ग्रीर ग्रमी सारे ग्रासाम प्रान्त में भवतरो है।

Bill. 1968

अभो हनारे देश को सुरक्षा के बारे में करीयं 900 करंड से ज्यादा हाया खर्वा करने का नवगा आपने बनाया है। यह हंना भी सही है क्योंकि हमारे देश के चारों ग्रोर से जिन विदेशो राष्ट्री के साथ ग्रमी हमारा रिश्ता ग्रच्छा नहीं है ग्राकरण होने का इर रहता है। लेकिन देश को सुरक्षा के बारे में जिस दा संखर्जा किया जाता है वह बहु। गलत है। बहुत समय से हम देखते हैं कि हमारे ग्रासाम प्रान्त में जगह-जगह निलिदो का कैम्प लगा हुआ है और उन सब जगहों में हम देखते हैं कि एक स्वाधीन देश में प्रतिरक्षा विभाग के लोगें को आम जनता से जिस प्रेन और सद्दावना से सम्पर्क रखना सही हं वैसा वे लोग नहीं रखते हैं। अभी हाल में गौहाटो के सरकारी कात्रेज के कम्याउण्ड में जो ितिही का कैन्प लगा हुता है उस में उन लोगों के साय विद्यार्थियों का झाड़ा हुपा और कई जगह उनका साधारण नागरिकों के साथ

लगड़। हुग्रा। उसके बारे में ग्रामान की जनता ने कुछ माँग की है, ले केन बहु। दुख की बात है, बहुत गर्म की बात है कि माननीय गृह मंत्री, चव्हाण साहब ने ऐता वहाँ पर कहा है कि गौहाटों काक्षेज के कम्पाउप्ड में जी शिव्हिट्टी का कैम्प है वह नहीं हट सकेगा। श्राप की यह मोचना चाहिये कि विद्यार्थियों को सब दिन ग्राप सामने दिलिट्टी का राइकार श्रीर बायोंनेट देवता पड़ता है तो उन लेगों के दिनाग पर कैस ग्रासर होगा। इत िये तंत्र मुरक्ष के बारे में खबी है, लेकिन देश सुरका की जिम्मेदारी जिन लोगों के हाथ में है ने जोग जनता के साथ ग्रच्छ। वरताब करें श्रीर ग्रच्छ रिक्ता रखें, इतको भी व्यवस्था साथ ही साथ जरूर होनी चाहिये।

Finance

1263

साधारण प्रशासन व्यवस्थः के बारे में भी बहत दृख के साथ बोलना पड़ता है कि सारे देश में ग्राज प्रशासन व्यवस्था करीब व रोब टूट गई है। एक भिनिस्टर कुछ बॅ,लता है दूसरा भिनिस्टर और कुछ बं लता है। जैन सेंटर में है वैसा हि राज्यों में भी है। अप्रासाम के पूनर्गटन के बारे में ही छाप ले लीजिये, ग्रासाम के पूनर्गटन के बारे में प्रवान मंत्री इन्दिरा गांधी जी कुछ बोलती हैं और गृह मंत्री चःहाण साहव कुछ और बोलते हैं। आज हो "उटेट्तमैन" पत्रिका में निकला है कि पहले सब-फेड्रेशन का सुझाव रखा था. ऋब बोलते हैं कि ग्रेटर फेड्रेंगन या सेप्रेट हिल स्टेट हो । यह जो सब ग्रलग ग्रलग बात करते हैं इसको ले करके सारे हिन्द्स्तान के लोगों में असन्तोष है, सारे आसाम के लोगों में गलतफहमी फैली हुई है। ग्रगर जल्दी से जल्दी इयके वारे में कोई व्यवस्था होती सीर उसको लाग् करने की भी व्यवस्था होती तो अच्छा होता, लेकिन वह अभी तक नहीं की गई है। यह बहुत दः व की बात है ।

ं आसाम की समस्या के बारे में कुछ लोग वहां प्रेसिडेंट रूल की बात करते हैं। मैं नहीं समझता कि वहां प्रेसिडेंट रूल हो। साथ ही साथ में यह भी नहीं चाहता हूं कि वहां के चीफ मिनिस्टर थी विमल कुमार चालिहा का राज रहे। वहां के चीफ मिनिस्टर थी विमल कुमार चालिहा का नेतृत्व इतना कमजोर है और वहां के लोगों में इतना विमेद उन्होंने पैदा किया है जिससे ग्राज सारे ग्रासाम के लोगों में ग्रसन्तोष है। साथ ही साथ मैं यह भी नहीं चाहूंगा कि वहां प्रेसिडेंट रूल हो क्योंकि वहां की शासन व्यवस्था में जो गड़वई हुई है उस गड़ बड़ी को प्रजातान्त्रिक व्यवस्था को मजबूं करके हटाया जा सकता है। इसलिये वहां प्रेसिडेंट रूल भी नहीं होना चाहिये और साथ ही साथ जल्दी से जल्दी वहां के वर्तभान चंफ मिनिस्टर के नेतृत्व को वदलना चाहिये, यह मैं जरूर वहूंगा।

सारे देश में ग्राज जैसे खेती का सधार होना चाहिये वैसे ही साथ ही साथ उद्योग धन्द्यों में भी हम लोगों को नये तौर से सोचना पडेगा । यह केवल बड़े बड़े उद्योग धन्धों से ही हमारे देश का भला नहीं हो सकता क्योंकि यह गरीब देश है और बहत ज्यादा जनसंख्या इस देश में है शीर इस देश में पंजी कम है। हम ले,गों को ऐसी व्यवस्था चाहिये जिसमें कम पंजी में ज्यादा लेगों को हम काम दे सकें। ग्राज देश में बढ़ती हई महंगाई की समस्या, बेकारी की अस्या से लोग तबाह हो रहे हैं। इसीलिये जल्दी से जल्दी कुछ छोटे उद्योग धन्धे हर एक प्रान्त में विकेन्द्रित रूप से कर किये जायें। बड़े बड़े उद्योग धन्धे सिर्फ कलकत्ता, बम्बई, महास ग्रीर दूसरे बड़े बड़े शहरों के ध्रमल बगल में न होकर सारे हिन्दुस्तान में छोटे उद्योग धन्धे चाल किये जायें जिनमें विजली के जिरये काम चले, जिन में कम पंजी से ज्यादा से ज्यादा लोग काम कर सकें । इसी लिये मैं चाहंगा कि ऐसी व्यवस्था की जाय कि उद्योग धन्धों में कुछ सुधार हम लोग कर सकें ग्रीर देश को बेकारी की समस्या को हल कर सकें।

SHRI N. PATRA (Orissa): While supporting the Finance Bill I will have to state that the burden of taxation is growing from day to day. Of

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course we are called upon to sacrifice for a better future. Our investment of thousands of crores of rupees in the public sector is not showing good results and the planning in this regard is considered to be defective. In this sector about Rs. 80 crores have been spent for only constructing official and residential buildings and besides a lot of idle capacity has been created. And therefore we now find this sector is just proving to be a burden on the national economy. Unless steps are taken to correct the defective wrong planning, there is always the danger—and the Pande Committee also has pointed this out in its Report of losing crores of rupees from year to Instead of making huge year. investments at the outset on these public sector undertakings if the same attention would have been given to agriculture of the ills we are now faced much with and the strain on the economy could have been avoided. We don't even have people to run these public sector undertakings. When thought of investing crores of rupees on these public sector undertakings steps should have been taken to create a cadre of service to man these organisations. This aspect was badly neg-Therefore a cadre of service lected. which may be called all Indian Commercial Service has to be trained and then much of this mismanagement could be avoided. Unless trained set of people are there, it is very; difficult to gear up the economy in this sector.

Agriculture, of course, is now receiving priority. We are wise after two decades of neglect of this sector. Agriculture should be mechanised and commercialised. If you had, from the beginning, paid proper attention to augment agricultural production, made sufficient investment, we would not have faced this miserable situation. With one year's good crop, the prospects have brightened. There is a better hope for recovery in our economy.

I want to speak about banks and banking credit. Eighty per cent, 'of banking credit goes towards the develoment of industries and sufficient money is not being invested in the agricultural sector. banks have got a deposit of about Rs. 3,500 crores at their disposal. If they will care to invest a sufficient amount of money in the agricultural sector, they will be doing a better service. Agriculture provides about 45 per cent, of the national The banks should see that income sufficient money is invested in this sector. getting about 33 per cent, of The LIC is its investments from the rural sector, but what is its performance? Hardly three per cent of the money is invested in the rural sector. I would not be speaking about the money they are collecting from the urban When they sector. are collecting 33 per cent, from the rural sector, why; should they be so miserly? They hardly invest three per cent, there. Of course there is talk of social control of now banks. We expect that the Finance Minister will take steps to see that the agricultural sector gets due attention from the banks and they make good ments there. Naturally the old type of agriculture will not do. The Government is also giving top priority. This is insufficient. They have to make more investments. Not only, it has to be mechanised, (but also electric connection, lift irrigation and tractor cultivation have to be introduced. Therefore, a lot of money is to augment water resources in necessarv the agricultural sector. The other day Dr. Ramiah was speaking on the appropriation Bill, and he was referring to the speech of a Member from Andhra State demanding more money for completing the Nagarjunasagar project. He is not an ordinary Member. He is an expert in agriculture and he was the Vice-Chancellor of an agriculture university. He says that if the same amount of money was given to Orissa or to such a place which has got all the resources, then it wiH do better than the Nagarjunasagar pro-

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ject. Therefore, attention should be given to this aspect and the required funds should be given. That is not my suggestion. An expert has also suggested it. Where there are facilities, create more water resourcs for augmenting agricultural production.

Now, what do we see in Orissa? We are regularly having droughts since 1966. This year also conditions are very miserable. There are reports of hundreds of people leaving their home in Kasipur in Koraput district for eking out their livelihood elsewhere. There are reports also of malnutrition. Of course, it is natural for the State Government to say that nobody dies of hunger or starvation or due to drought, etc. That is all humbug. I do not belive that. We see people leaving their villages for eking out their livelihood elsewhere. They are dving also. We have to face facts. What is the fear in saying that somebody die, of hunger? many people die of hunger. Our countrymen are suffering due to malnutrition. people have not sufficient means of livelihood to eke out a better, healthier life, when there have ibeen successive droughts and famine for the past three years. It is expected of people living in areas which have been badly neglected for the last two decades. We should not be terrified by the fact that there are deaths. We have to face it squarely and provide adequate opportunities for these people to stand on their own legs. We are not doing it. We are only there to explain it away.

Now, some people suggest glibly that since our agricultural economy is picking up, the average middle-class kisan has surplus money for lending purposes. I do not believe in that. Last year and this year the Government has taken away the subsidy on fertilisers. You know that 75 per cent, of the people belong to this category. They are all small holders. Only five per cent, of the population are peasants who have got more than ten acres of land. Seventy-five per cent.

population the agricultural are suffering. It is very difficult for make both ends meet. How them to can you expect a man cultivating five acres of Iand, with an outmoded plough and a pair of bullocks, which he cannot feed sufficiently, to create surplus wealth for investment. This should anybody. not misguide should make all efforts to see that agriculture some encouragement gets some time to come. Then, course, you may think of mopping up any surplus when it is created, not immediately. The prospects brightened only in some areas. Since last year in some areas of Orissa we have been faced with acute drought conditions. How can you expect the agriculturist to supply finance for carrying out our Plan work?

The tax burden is increasing from year to year. Of course, taxes should be there. Nobody should object to that. But what is our tax-collecting machinery doing. In 1962 the arrears of tax were only Rs. 270 crores and now we have still Rs. 300 crores not having been collected. Of course the Finance Minister has taken steps for stringent action and suggested penalties also to see that the arrears of taxation are collected. Hundreds of crores of rupees are not being collected. Therefore, there is something defective and this collection machinery should be strengthened and the hon. Finance Minister'has taken right steps in this regard. I congratulate the Finance Minister.

SHRI B. V. ABDULLAH KOYA (Kerala): Madam Deputy Chairman, it is a pity that the hon Finance Minister has again overlooked in his Finance Bill some of the glaring misfortunes in the country, I mean communal disturbances, and he has totally failed to make any provision to enable the officers and policemen to deal with this growing menace and to provide for funds for the rehabilitation of the unfortunate victims who have been thrown out in thousands I year after year in this country especi-I sOlv from tV\$ mV, ****** CT--~"--""

LShri B. V. Abdullah Koya]

and Scheduled Castes. Unless this is done the Finance Bill cannot be considered as a forward one meeting to the needs of the country.

The minorities in India and especially Muslims have been in agony and frustration for the last several years. They have been victims of foul play, conspiracyi, plunder and what not for no fault, of theirs. On every occasion of test, if a terst was necessary, they have shown their loyalty and allegiance to this State along with their Hindu and Christian brethren. They have fought shoulder to shoulder against all common enemies wherever they came from, without any! kind of reservation or hesitation. Some of us even persuaded our young sons and brothers to go to the battle fields in order to defend the Motherland.

But in India we have been treated as suspects or second class citizens and even on flimsy reasons or manufactured or false rumours, minorities are massacred, plundered, dishonoured and humiliated. Authorities either connived at or sided with the oppressors

Let me narrate a single event out of 103 riots which occurred in India during this year and 209 in the last year.

In Chickmagalore of Mysore, Muslim houses, shops and industrial units were singled out and plundered. Nothing has been done so far to compensate for the heavy losses sustained by those victims.

In Mangalore I had the misfortune of seeing myself with my own eyes the misfortunes undergone by some of the victims. Mr. A. K. Gopalan, a Member of the Lok Sabha, too had gone there but unfortunately he was not given any chance of visiting places on account of the negligence of the authorities or the failure of the authorities to give him protection.

When I went after giving prior information to the D.S.P. and the Deputy Commissioner on the fourth day of the riot, I was not considered as a

welcome visitor. Protection for my safety and arrangements for seeing things with my own eyes were fiatly and rudely denied. The Deputy Commissioner simply allowed me to see him at his office, and I had to go to his office in a taxi car at my own risk.

The IG. of Police most rudely and foolishly asked me in the presence of eight high State officials what business I had to go to Mangalore which was out of my constituency. When I told him that I am a Member of Parliament belonging to the minorityi community and my mission was to help the authorities in bringing peace and to give consolation to the suffering people and to bring confidence to the minority community, he said that I had no locus standi in Mangalore and he was not supposed to give any protection or assistance to 300 M.Ps, who might visit Mangalore.

At my own personal risk, I visited some of the less affected areas seeing people and leaders of different communities.

For four days the Government bungled with only 80 constables. Only on the fifth day the armed poJice or military was summoned, and that too after the arrival of the Home Minister of Mysore.

Within that period so many hotels, shops and godowns were either plundered or set fire to. Two historic Mosques were burnt down and brought to the ground level.

Shopkeepers who had tried to defend themselves were subsequently arrested. Many of the shopkeepers who had lost everything of their own were arrested by the police in large numbers.

Because the members of the Home Guards and the Police Force were of the majority community and their officers quite inefficient and partial, protection was not given until the Home Minister visited the place, 1 mean the place, I mean the Mysore Home Minister, on the fifth May.

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The Mangalore P.T.I, office was surrounded by ruffians with many tins of kerosene oil at about 12.30 in the noon for the fault of giving protection to some of their Muslim neighbours. But police help came actually late in the night and the P.T.I, office was saved by some other people.

Newspapermen were not allowed to see things and report from their personal observations and experiences but had to depend upon the Government news stating always "Situation under control"; "No death"; "the number of victims wounded etc. approximately such and such", and so on.

Therefore, I sincerely and pathetically appeal to this august House that the Government should take some effective measures to curb these communal riots which are endangering the very safety and g-iod name of this country.

Like the above there are hundreds of instances mainly in Northern India where even among officials religious considerations weigh, important and historic cities like Allahabad and industrial towns like Ranchi etc. have all fallen victims to communal frenzy

It is therefore necessary that the Central Government should constitute an All Party Parliamentary Committee to go into the causes of these happenings with a view to work out an effective solution. All the so-called Senas should be disarmed and military drill by the private volunteer force should be prohibited.

Thank you, Madam.

شری سید حسین (جموں و کشمیہ): جذاب آیگی جورمین صاحبه - جو بعث یه همارے فائننس منسٹر صاحب نے پارئیمنٹ میں پیش کیا ہے یہ قابل تعریفے میں مشہور کی ضرورت ہے - میں سندویتا ہوں هندوستان کی قوم میں

سے بھی غریبی اور امیری جنگ رهی هے - ظالم اور مزدور جنگ رهی هے ، ایک داهیئے غریبوں کو آگے بچھانے کی <u>-</u> مين سمجهتا هون ابهی لوگ بهت غریب همیں ان کے لئے کارنگی آف لیوالیہوڈ دینی ہے ۔ ہم هادوستانی هیں - هم یر حملے ہوئے - چہرں نے حملہ کیا -یائستان نے حملہ کیا۔ اگر یہ دو حملے نہیں ہوئے ہوتے تو آج ملدوستان کے قوم کہیں سے کہیں پہلنچے ہوتی المحاظ مذيب وملت هيں ۽ اکے 2) هيں -

هم آبهی اند آری کے لحاظ سے
بہت پینچھے هیں - خاص طور سے
میں اپنی ریاست جاوں ارر کشایر
کا نقشہ جناب کے سامنے پیش کرنا
چاھتا هرں تاکہ اس آگات هاؤس
کے ذریعہ اور جناب کے ذریعہ اور
پریس کے ذریعہ هندوستان کی قوم
کے سامنے یہ نقشہ آئے - کشمیر حکولرزم
کا گہوارہ ہے - گاندهی جی نے بتایا

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m z}}$. $_{
m z}$ شری سید حسین $_{
m z}$ ھے - سیکولرزم کی کرن سچھے کشمیر میں نظر آتی ہے اور کاندھی جی نے تقسیم کے وقت سر جھکایا پاکستان کو علیصدہ مانلے میں اور تقسیم کو مان لیا - همارے کشمیو میں هماری تصریک میں هماری پارٹی جس کا تام نیشنل کاننونس تها اس کے قائد شیش مہداللہ نے کاندھی جی سے بھی بہمعا) آگے، بہت دور تک اثر چهورا نها مگر نهین مانا دو قوموں کے نظریہ کو ، و نہشن تهیوری کو رجاست کیا ی بائیکات کیا -يه تها استيند شيخ عبدالله كا - اسي نظریه سے وہاں تحدیک کی اور تحریک کا ایک پروگرام تھا جس کا نام ددنیا کشیره تها یه ایک بكليت تها جس پر سل هو رها هے - شیخ عبدالله کئے - بیگ صاحب اس کے سالھ کئے باتی سارا هراول دسته باقی ساری وه جماعت اسی راستے پر چلتی ہے جس راسته کی تصریک انہوں نے اختیار کی تهی - سیکولرزم اور سوشلزم سماج وادی نظام حاصل کرنے کے لئے - ابھی فرق ھے ۽ آميري اور غريبي مين بهند فرق هے ، مسافی ہے اس نا ہواہری کو دور کرنے میں ۔ لیکن هم پر بھی حمله هوا اور همهن چر حمله هوا -کشمیریوں نے اپنا راسته نہیں چھوڑا -يهان بتايا جاتا هے كه شيخ مبدالله ا ایک واحد لیڈر جموں اور کشمیر

ھے - مگر لدائم کے لوگوں کو اس پر بهررسة تهیں هے - جدرن کے لوگوں کو أس پر بهروسة نهين هے تب سے جب سے وہ اپنے واستے سے بہتک گئے ہیں -ولا کشمیر کی وادبی میں لوگوں کو بہکانے میں کبھی کبھی کامیاب ھوئے ليكن جب امتحان كا وقت أيا جنیں ، کشبیر اور ادائے کے لوگ أیک هو کر مقابات کرتے کے لگے تیار هو كُبُّے - يه فلط هے شيخ هبدالله سے جو کیا گیا که: You are the only leader of Kashmir اس نے کوشش کی کشمیر وادی میں لوگوں کو جمع کرنے كى - آخر اكر كوئى حيوان ناطق -حيوان فهر ناطق بهي جيل سے نکلے اسے بھی دیکھنے کے لئے لوگ آتے هیں - تو شیخ عبدالله جیل سے نکلے - کشبہری لوگ گئے ان کے یاس - هر پارٹی کے لوگ گئے -پنڈت کئے ، سکھ کئے ، جس سلکھ کے لوگ گئے - کھوں که کشمیر میں جن سلام کے لوگ رہائے ہیں ؛ ان کی پارٹی ہے۔نو ہر جماعت کے ، ہر پارٹی کے لوگ شیخ عبدالله کو دیکھنے کے لگے گائے لیکن شیخے عبداللہ کو سننے کے بعد آج لوگ ان کے پہنچھے پہچے نہیں پہرتے ہیں۔ کل ھی آپ نے سلا ھوکا وہاں ایک ہوا۔ جلسه هوا هے جہاں ایک بوس ریلی ہوٹی ہے کانگویس پارتی کی Unfortunately I belong to the district where there is a big hold of Congress, the Anantnag district-وهان کانگویس کا زیادہ هولڈ ھے ــ متجهر مدلوم هے فهنغ صاحب

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Bill, 1968

وهاں کانگریس کے قاونڈر ممہر ھیں ؛ وہاں کے رہائے والے ھیں؛ مهن وهين کا رهنے والا هون ان کا كوليك هون اور مهي جاندا جاهدا هون كه هددوستان كي قوم مهي أس ھاؤس کے ڈریعہ آواز نہیں پہلچتی ھے کہ کشبیر میں کاندھی بھی کی کرں ھے وہ آج مشعل بلی ھے ہ ولا سارے هده رستان کو روشنی دکهاتی هے که هادوستانهو-سیکولرزم میں فعم هے ، سهکولرزم هماري کارنتی هے-یہی چھڑ ھے جو ھلدوستان کے باھر بھی ساری دنیا میں مشہور <u>ہے</u> - ر ایک طرف پاکستان هے جوغاط راسته پر هے ، جو صرف +۸ هزار الهکتوريث رکھتا ہے اور دوسری طرف اتنی ہوی عظیم جمهوریت هددوستان فے جس نے دنیا بھر کو آمن کا سبق سکھایا -یہ وہی ہلدوستان ہے جس کے پلڈت جواهر لال نهرو کو عرب معالک نے ييغمبر الاسلام كها اور آلِ اس هاؤس کے ڈریعہ جفاب کی معرفت سے اور پریس کے ذریعہ سے هندوستائی فوج کو بھ یتھ ہونا چاہیئے کہ آے نہیں هزارون دفعه پاکستان اور چهن مل کر بھی حملہ کریں ۽ کشميري قوم کبھی سر نہیں جھکائے گی - کشمیر نے فيصله كيا هـ هم هلدوستائي هين -ھندوستانی بن کر رھیں کے - ھبارے کشمهر مهن ولا حالت نهین هے جو اکوہائڈ کشنیر میں ہے ۔ سارے کشنیو

آج دنیا بھر کے ایجوکیشلل انسٹی تيوشن ميں پوهتے هيں ۽ انصليونك مين ۽ ميڏيتن مين - وا امريكا میں هیں، رشیا میں هیں، جرملی میں ھیں اور دور ممالک میں پوھتے۔ ھھن – لیکن **اس کے** مقابلے میں هبارے بھائی مقورضه کشمیر میں قید : هین و ان کی حالت وی غواب ھے - ھلدوستان نے فراخدلی سے هماری مدد کی هے اور ولا عارضی طور پر نہیں ایک مستقل مدد ھے۔ هندوستان نے کشمیر میں مستقل قربانی دی هے - شهید راهد شهروانی عارضی طور پر ٹہیں مرے تھے آور تھ وہ جوان جو یہاں کے ہزاروں کی تعداد میں بارڈر پر سر گئے وہ عارضی طور پر نہیں مر گئے اور جو کنچھ بھی ھم کرتے ھیں جو ھماری قوم کرتی ہے وہ مستقل طور پر کرتی ہے۔ اور هم مستقل طور بر هلدوستانی هين - مين آج اس هاؤس مين جناب کی وساطت سے هندوستانی قوم کے سامنے ایک شہری کی حیثیت سے یہ کہنا ہامکا موں کہ ہیں راسته پر چلے هيں ۽ چاتے آئے هيں يه ایک بهترین راسته هے - میں یه كذارش كرونتا فالغلس منستر ماحب سے که عمارے کشمور میں ابھی انعر نيشلل پورڪ نهين ۾ جو هونا چاههيُ همارے کشمیر میں ابھی ترینھی نهیں هیں – هماری درآمد برآمد بهت كمؤور هے - ترين كا انتظام يورے طور ا ميں أب تعليم كافي هے ، همارے جوان Finame

ایدجست کر دیجئے - وہ عر طرح سے كوا يفاند هيس - جنفا هم ايك دوور کے تالیف میں شریک ھولگے - انظا هي هماري طاقت سين إضافه هواً -اور هم دنها میں مشہور ہونگے - میں سمجها هوں میں ایک حق کے طور پو يه بات کهه رها هون - جس قسم كى سهكهورياي كانسالي أليوشن مهن هرينجلون کو ، مسامانون کو ملي هے اس قسم کی اسمی ملک میں نہیں ھے - مگر اس پر عمل کی ضرورت هے - همارے افسر ، دیتی کمشار ، سهرندادات فلط معجهد هيس كه همارے كانستى تيوسون مين يوجهلے والا كوئى نهين هے - يه ان كى فلط فهمى هے - اگر مسلمان کی فیلینگ انجرت هے یا هريجوں کی فيلفك انجرة هے ، هسى اليكشن مين كوئي هار أيا هے اور اس کا خیال هے کہ ناانصافی ھوئی ہے تو مھریم کورٹ میں ضرور جایئے - هم اشمیری لوگ بوے خوش هیں کہ وهاں سپریم کورت کا دائرہ عمل هے - اور آفیقر جنرل کا دائرہ عمل هے - ایکشن کمشنو کا دائرہ عمل ھے - میں درخواست کرنا عوں که جو ليبو لاز وغيرة هے ؛ أس قسم كے اور بھی قاعدے قانون همارے يہار الكو هول - مين سمجهدا هول هم هر جات ميں آئے ہوھ رہے ھيں - آخون بات يه هے كه باكستان معاوا تيشلل الينهمي هي اور جهن هماوا أدبديالوجيكل الهليم، هـ - مين أن سے كهذا جاعثا ء ول

[شری سید حسیر] پر ھونا چاھيئے - وہاں آج ايک بھي ایسی اندستری نهیں ہے - جو بری إندستري هو - حال هي مين مجه يته - چلا که جايان سے ايگريكلچر امپلیمنتس ملے هیں اور ان ۱۰ میں سے ایک بھی هم کو نہیں ما ہے -سنبهے اس کا کریونیس نہیں ہے کہ ساؤته کو کتفا ۱۵۰ پنجاب کو نیوں زيادة ملا - ليكن من ضرور درخواست کروں گا کہ ان +ا میں سے هم کو بھی ایک کیوں نہیں ۔ ا ۔ عمارے یہاں ایک بری اندہ تری نہیں ہے۔ ھمارے یہاں ایک گھو بنانے کی الْدَستَرى نهدى هے - تَمليفون بنانے کو. اندستري نهين هے چاتو اوو چهري بنانے کی اندستری نہیں ہے - همارے یہاں سیمدے بہت ھو سکتا ہے۔ سیمینت کی اندستری بنانی چاهیئے ارر دين سمجهتا هون جو ورلق مين شهرت هے ایتریکشن نے اور هندوستان میں ایک جگه ہے وہ ہے کشمیر. وهاں تورست اندستری کو بوعاوا دینے کے لئے انٹرنیشنل ایرپورٹ نہیں هے - راقر سستم ہوں همارا کمیلیت نہیں ہے - میں اُڈارش کروں کا که هماوے يہاں اجھائندت نهين هے -بےررزگاری هے - پتوف لکھے جوان همارے دهمير - ي بحت مين - عدد ستان کی ایک عظیم جمہوریت ہے۔ ری هدورستان کے ملک میں لایائے - هواروں

جوانوں کو الیکے - آپ ان کو یہاں

1280

Why should you toy with the Indian . ? مم كو كبلونا نه سمجهو - ته لك يو -

† श्रि**शे सैयद हसैन** (जम्म् ग्रीर काश्मीर): जनाव डिपुटी चेयरमैन साहिबा, जो बजट यह हमारे फाइनेंस मिनिस्टर साहब ने फॉलियामेंट में पेश किया है यह काबिले तारीफ है ग्रीर इसमें मश्रविरों की जहरत है। मैं समझता हं हिन्दस्तान की कीम में पहले से भी गरीबी ग्रीर ग्रमीरी की जंग रही है, जालिम ग्रीर मजदर की जंग रही है, एक्सप्लायटेंड ग्रीर एक्य-लीयटर की जंग रही है। हमारे बजट में गारन्टी होनी चाहिये गरीबों को धारों बढ़ाने की । मैं समझता हं हिन्द्स्तान में ग्रभी लोग बहुत गरीब हैं भीर हमें उनके लिये गारन्टी ग्राफ लाइवजीहड देनी है। हम हिन्द्स्तानी हैं, हम पर हमले हए, चीन ने हमला किया, पाकिस्तान ने हमला किया । अगर यह दो हमले नहीं हए होते तो आज हिन्द्स्तान की कौम कहीं से कहीं पहुंची होती। इस बात का ग्रहसास हर पार्टी को होना चाहिये, हर शहरी को होना चाहिये बिला लिहाज मजहब और मिल्लत, ग्रीर उन हमलों के बावजुद, उन परेशानियों के बावजद गांधी जी और नेहरू जी के बताए हर रास्ते पर हम जा रहे हैं, ग्रारो वह रहे हैं।

हम ग्रभी इन्डस्ट्री के लिहाज से बहुत पीछे हैं। खास कर मैं ग्रपनी रियासत जम्मू और काश्मीर का नक्शा जनाब के सामने पेश करना चाहता हं ताकि इस ग्रागस्ट हाउस के जरिये और जनाब के जरिये ग्रीर प्रेस के जरिये हिन्दुस्तान की कौम के सामने यह नक्शा आए। काश्मीर सेक्यूलरिज्म का गहवारा है। गांधी जो ने बताया है, सेक्यूलरिज्म की किरण मुझे काश्मीर में नजर आती है श्रीर गांधी जां ने तकसीम के वक्त सिर सुकाया पाकिस्तान को ग्रलाहिदा मानने में और तकसीम मान लिया। हमारे काश्मीर में

हमारी तहरीक में, हमारी पार्टी जिसका नाम नेशनल कान्फरेन्स था, उसके कायद शेख ग्रवहल्ला ने गांधी जी से भी बहत ग्रागे, बहत दूर तक असर छोडा था मगर नहीं में ना दो कीमों के नजरिये को । ट नेणन वियरी को रिजेक्ट किया, बायकाट किया। यह था स्टैन्ड गेख ग्रब्दल्ला का । इस नवरिणे से वहां तहरीक क भीर तहरीक का एक प्रोग्राम था जिसका नाम "नया काण्मीर" था, वह एक बुकलेट था जिस पर ग्रमल हो रहा है, भेख अब्दुल्ला गये, बेग साहब उसके साथ गये, बाकी सारा हर अवल दस्ता, बाकी सारी वह जमात उसी रास्ते पर चलती है जिस रास्ते की तहरीक उन्होंने ग्रह्तियार-की थी। सेक्योलरिज्म और लोशलिज्म समाज-वादी निजाम हासिल करने के लिये। श्रमी फर्क है, श्रमीरी श्रीर गरीवी में बहत फर्न है, मसाफन है, इस नाबराबरी को दर करने में। लेकिन हम पर भी हमला हथा और हमी पर हमला हम्रा। काम्मीरियों ने ग्रपना रास्ता नहीं छोड़ा । यहां बताया जाता है कि भेख ग्रस्दुल्ला एक वाहिद लीडर जम्म् और काश्मीर का हैं। मगर लहाख के लोगों को उस पर भरोता नहीं है, जम्म के लोगों को उस पर भरो । नहीं है, तब से, जब से वह अपने रास्ते से भटक गये हैं।वह काश्मीर की बादी में लोगों को बहकाने में कभी कभी कामयाब हुए लेकिन जर इम्तिहान का वक्त आया, जम्म और काश्मीर सौर लद्दाख के लोग एक होकर मुकाबला करने के लिये तैयार हो गये । यह गलत है, शेख ग्रब्दल्ला से जो कहा गया You are the only leader of Kashmir उसने कोशिश की काश्मीर वादी में लोगों को जमा करने की । आधिर अगर कोई हैवाने नातिक, हैवाने ग़ैर नातिक भी जेल से निकले उसे भी लोग देखने के लिए जाते हैं। तो शेख ग्रहदूल्ला जब जेल से निकले, काश्मीरी लोग गये उनके पास, हर पार्टी के लोग गये, पंडित गये, हिख गए, जनसंघ

^{†[]} Hindi transliteration.

Bill, 1&68

(श्री सैयद हसैन)

लोग गये क्योंकि काश्मीर में जनसंघ के लोग रहते हैं, उनकी पार्टी है-तो हर जमात के, हर पार्टी के लोग भेंख ग्रब्दल्ला को देखने के लिये गये लेकिन शैख अन्दल्ला को सुनने के बाद भ्राज लोग उनके पीछे पीछे नहीं फिरते हैं। कल ही आपने सुना होगा, वहां एक बड़ा जनसा हुआ है जहां एक बड़ी रैली हुई है कांग्रेस पार्टी की। "Unfortunately I belong to the district where there is a big hold of Congress, Ihe Anantnag district-

Finance

ज्यादा हो ड है । माल्म है शेख साहब वहां कांग्रेस के फाउन्डर मेम्बर हैं, वहां के रहने वाले हैं, मैं वहीं का रहने वाला हं उनका कोलीग हं धीर मैं जानना चाहता हं कि हिन्दुस्तान की कौम में इस हाउस के जरिये ग्रावाज भी नहीं पहुंचती है कि काश्मीर में गांधी जी की किरण है, वह ग्राज मशाल बनी है, वह सारे हिन्दुस्तान को रोशनी दिखाती है कि हिन्द्स्तानियों, सेक्योलिरिज्म में फतेह है, सेक्योलिरिन्म हमारी गारन्टी है, यही चीज है जो हिन्द्स्तान के बाहर भी सारी दनिया में मशहर है। एक तरफ पाकिस्तान है जो गलत रास्ते पर है जो सिर्फ़ 80,000 का इलेक्टोरेट रखता है ग्रौर दूसरी तरफ इतनी बड़ी अजीम जमहरियत हिन्दस्तान है जिसने दुनिया भर को श्रमन का सबक सिखाया, यह वही हिन्द्स्तान है जिसके पंडित जवाहरलाल नेहरू को अरब ममालिक ने पैगम्बर-उल-इसलाम कहा, श्रीर श्राज इस हाउस के जरिये, जनाब की मारफत से ग्रीर प्रेस के जरिये से हिन्द्स्तानी क़ौम को यह पता होना चाहिये कि आज नहः हजारों दफ्तः पाकिस्तान और चीन मिल कर भी हमला करें, काश्मीरी कौम कभी सर नहीं झकायेगी । काश्मीर ने फ़ैसला किया है हम हिन्दुस्तानी हैं, हिन्दुस्तानी बन कर रहेंगे, हमारे काश्मीर में वह हालत नहीं है जो आक्कूपाइड काश्मीर में है। हमारे काश्मीर में आज तालीम काफी है, हमारे नवान ग्राज दुनिया भर के एज्केशनल

इंस्टीटयुन्स में पढ़ते हैं, इन्जीनियरिंग में, मेडिसिन में । वह ग्रमरीका में हैं, रशिया में हैं, अर्मनी में हैं श्रीर दूर मुमालिक में पढ़ते हैं। लेकिन उसके मकाबिले में हमारे भाई मकबजा काश्मीर में कैंद हैं, उनकी हालत बड़ी खराब है हिन्दस्तान ने फ़राखदिली से हमारी मदद की है और वह ग्रारजी तौर पर नहीं एक मुस्तिकल मदद है। हिन्दुस्तान ने काश्मीर में मुस्तकिल कुर्वानी दी है। शहीद बाहिद शैरवानी श्रारजी तौर पर नहीं मरे थे श्रौर न वह जवान जो यहां के हजारों की तादाद में बार्डर पर मर गये, वह आरजी तौर पर नहीं मर गये और जो कुछ भी हम करते हैं, जो हमारी कौम करती है वह मस्तकिल तौर पर करती है और हम मुस्तिकल तौर पर हिन्द्स्तानी हैं। मैं ग्राज इस हाउस में जनाब की बसातत से हिन्द्स्तानी कौम के सामने एक शहरी की हैसियत से यह कहना चाहता हं कि जिस रास्ते पर चले हैं, चलते आए हैं. यह एक बेहतरीन रास्ता है। मैं यह गुजारिश करूंगा फाइनेंस मिनिस्टर साहब से कि हमारे काश्मीर में अभी इन्टरनेशनल पोर्ट नहीं है जो होना चाहिये, काण्मीर में अभी ट्रेनेंन हीं हैं, हमारी दरामत बरामद बहुत कमजोर है, ट्रेन का इन्तजाम पूरे तौर पर होना चाहिये । वहां झाज एक भी ऐसी इन्डस्ट्री नहीं है जो बड़ी इन्डस्ट्री हो। हाल ही में मुझे पता चला कि जापान से ग्रग्निकल्चरल इम्पलीमेन्ट्स मिले हैं ग्रौर उन दस में से एक भी हमको नहीं मिला है। मुझे इसका ग्रीवान्स नहीं है कि साउथ को कितना मिला, पंजाब को कितना मिला, लेकिन मैं जरूर दर्खास्त करूंगा कि उन दस में से हमको भी एक क्यों रहं ि Finance

यहां एक बड़ी इन्डस्ट्री नहीं है, हमारे यहां एक घड़ी बनाने की इन्डस्ट्री नहीं है, टेलीफोन बनाने की इन्डस्ट्री नहीं है, चाक और छरी बनाने की इन्डस्ट्री नहीं है । हमारे यहां सीमेन्ट बहत हो सकता है, सीमेन्ट की इन्डस्टी वहां बनानी चाहिये ग्रीर मैं समझता हूं जो बर्ल्ड में शोहरत है, एटेक्शन है, चौर हिन्द-स्तान में एक जगह है वह है काश्मीर । वहां टरिस्ट इन्डस्ट्री को बढ़ावा देने के लिये इन्टरनेशनल एयरपोर्ट नहीं है, राडार सिस्टम भी अभो हमारा कम्पलीट नहीं है । मैं गुजारिश करूंगा कि हमारे यहां इप्लायमेंट नहीं है, बेरोजगारी है, पढ़ें लिखे जवान हमारे काप्मीर में बहुत हैं, हिन्दुस्तान की एक अजीम जमहरियत है उनको हिन्द्रस्तान के मुल्क में लाइये, हजारों जवानों को लाइये, ग्राप उनको यहां एडजस्ट कर लीजिये, वह हर तरह से क्वालिफाइड हैं। जितना हम एक दूसरे की तकलीफ में शरीक होंगें उतना ही हमारी ताकत में इजाका होगा और हम दनिया में मशहर होंगे। मैं समझता हं मैं एक हक के तौर पर यह बात कह रहा हूं। जिस किस्म की सेक्यो-रिटी कांस्टोटयशन में हरिजनों को, मुसलमानों को मिली है उस किस्म किसी मुल्कं में नहीं मिली है मगर उस पर अमल की जरूरत है। हमारे अम्सर, डिपटी कमिश्नर, सुपरिन्टेन्डेन्ट गलत समझते हैं कि हमारे कांस्टीट्युशन में पूछने वाला कोई नहीं है। यह उनकी गलतफहमी है। ग्रगर मसलम्मन की फीलिंग इन्छ।रड है, या हरिजन की फीलिंग इन्**य**रड है, किसी इलेक्शन में कोई हार गया है ग्रीर उसका खयाल है कि नाइन्साफी हुई है तो सुप्रीम कोर्ट में जुरुर जाइए। हम काश्मीरी लोग बड़े खश हैं कि वहां सुप्रीम कोई का दायरे ग्रमल है ग्रीर ग्राडिटर जनरल का दायरे ग्रमल है, इलेक्शन कमीशन का दायरे अमल है। मैं दर विस्त करता हं कि जो लेबर लाज वगैरह हैं उस किस्म के और भी कायदे का न हमारे यहां लाग हों और मैं समझता हूं हम हर बात में आगे हर ।

ग्राख़िरी बात यह है कि पाकिस्तान हमारा नेशनल एनिमी है भौर चीन हमारा ग्राइडियोलोजिकल एनिमी है । मैं उनसे कहना चाहता हूं: Why should you toy with the Indian Nation? हमको खिलीना नहीं समझो ।

Thank you.]

[THE VICE-CHAIRMAN (SHRI AKBAIT ALI KHAN) in the Chair].

SHRI M. K. MOHTA (Rajasthan): Mr. Vice-Chairman, it is not that the Budget presented by the hon. Finance Minister does not contain any desirable and good features. But unfortunately, the undesirable and objectionable features are so severe and so many that it becomes my duty to point them out in rather strong terms. It has been a routine of all Finance Ministers to come before the Houses of Parliament for more and mora taxes every year, and this year has been no exception. Last year we had proposals for new taxes for over Rs. 60 crores. Before, that, there were proposals for new taxes for over Rs. IOO crores.

It is not considered that the growing revenues of the Government due to the growing economy of the country are sufficient for purposes of Government expenditure. It is also not considered essential by the Government to assess very carefully the capacity of the tax-payer to pay. It has not been recognised that the capacity of the taxpayer has been strained to the maximum. Taxpayers at all levels of society have been taxed to the hilt. They have been taxed to such an extent that today the economy is in doldrums. The average consumer does not have sufficient money in his pocket to purchase the necessities and comforts of life. Take the question of cloth which is an item of mass consumption next only io food. At today's high rates of excise duty the consumer does not

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.find it possible to purchase cloth although there is plentiful supply of cloth from, the side of the mills and .decentralised sector of production. The result is that the textile mills are in doldrums. As a result of that the if xtile mill machinery makers are in trouble. As a result of that the machine tool makers are in trouble. The metallurgical industry and the coal industry are in trouble. Every industry is in trouble. Production is less. Unfortunately, it has not been found possible by the Governmenr to strike at the root cause of the problem. I would appeal to the Government, for God's sake, before it is too Jate, before irreparable damage is done, make the consumer the master, leave in his pocket more money SJ that he can purchase some articles and increase his standard of living and in the process he will distribute prosperity all round.

It would have been all right had the Government been able to give an ■account of the judicious and gainful investment and expenditure of the money collected from the tax-paye~ for which the tax-payer has had to sacrifice such a great lot. Unfortunately, the record of the Government is not very good or convincing.

SHRI M. P. BHARGAVA (Uttar Pradesh): Question mark.

SHRI M. K. MOHTA: The nondevelopmental expenditure of the Central Government has increased from Rs. 1,223 crores in 1962-63 to Rs. 2,623 crores in 1967-68. The administrative services expenditure has risen from Rs. 95 crores in 1965-66 to Rs. 123 crores in 1966-67, to Rs. 137 crores in 1967-68 and to Rs. 140 crores in 1968-69. It is thus clear that the money is collected from the taxpayer is not gainfully employed. There is plenty of scope for economy in governmental expenditure. developmental expenditure should be cut down to give relief to the taxpayer.

Not only does the Central Government but the State Government also have plenty of scope for economy. At the end of the last fiscal year, a total of Rs. 113 crores had been given to the States in respect of overdrafts, illegal drafts if they may be termed so. The matter did not rest just there. In the current. year another Rs. 90 crores have been provided to clear the overdrafts. It is thus clear that both the Central Government as well as the States can economise in their expenditure and give relief to the tax-payer.

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Sir, I now come to some of the provisions in the Finance Bill which are rather of a fantastic nature. I refer to the penalty provisions introduced in the Wealth Tax. The honourable Finance Minister is i eported to have said on several occasions that we must deal with the tax evade- very sternly and that the property of the tax-evader ought to be confiscated. We must come down on the tax evader like a ton of bricks, he said. May I point out that if the man is accused as being tax evader, then let him be proved to be a tax evader in a court of law. How can we call somebody as a tax evader unless a competent court, a competent authority passes a judgment against him? It has been said that it will be very difficult to prove mala fide intentions in this respect in a court of law. So many things are difficult to be done. Every criminal is difficult to be proved a criminal. And because it is difficult to prove a crime do we leave the judgment in the hands of a police officer? We still have to prove that the crime has been committed. Take the serious crime, murder, for instance. It has got to be proved even though it is difficult to be proved. Similarly, here when the provisions have been made so stringent that even the property of the assessee may be confiscated and on top of that he may have to pay something more from his pocket, it is very essential that he has recourse to the processes

of law and is not left to the mercy of the assessing officer. The tax officer is a very strange creature indeed being a prosecuter, a judge and the executioner, all rolled into one-Sir, may I point out that giving such wide powers in the hands of the tax officer would not be in the interest of justice and fair-ply?

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Another provision of the Finance Bii¹ is regarding payment of amounts above Rs. 2,500 by cheques only. Here we have a very amazing situation on our hand that a currency note which is a symbol of sovereignty of any country is sought to be dethroned. And what takes its place? The cheque of a commercial bank. Does the Government also propose to guarantee that all cheques, whether guaranteed by the banks or not, are going to be paid out by them? What happens if a bank suddenly closes its doors and people, with cheques issued by the bank or issued by other people on that bank, find that they cannot get their money? Who is going to be responsible for such a situation? The intention behind this provision is laudable indeed. I have every sympathy with the intention which is to catch the tax evader somehow. But may I respectfully point out, Sir, that the tax evader is not going to be caught by such measures? All that is going to happen is that there will be a lot of difficulty and lot of harassment in regular business channels.

Then the question of proof that the payment has been made out by crossed cheque is a very difficult question. It can be proved that the payment was made by cheque but not whether it -was crossed or not. The effort (and the time that will be taken at all levels, at the level of banks, assessee and the Income-tax officer in finding out whether the cheques were really •crossed or not will be so huge that it •will simply not be worth while.

I now come to question of spouse allowance which has been withdrawn hy the hon'ble Finance Minister this year. I should have thought that the women of upper middle class or middle class who are sitting idle most of

the time at home, if they are encouraged to work and earn, it will be in the national interest. Unfortunately they are being discouraged.

As regards tax on registered firms, if several people combine and form a cooperative it is considered a very laudable action. But if two or three people combine and fora a registered firm they are penalised by extra taxation. This does not seem to be

Rates of wealth tax have again been increased this year and the plea of assessees that there ought to be a ceiling on total tax paid by way of income-tax and wealth tax as a percentage of income has been ignored by the hon'ble Minister. There have been instances where more than hundred per cent, of the income has to be paid out by way of taxes. This seems patently unfair. But nothing has been done about it.

Regarding the penal provisions in the Incometax Act, unfortunately a situation exists where difference of opinion between the assessee and the Income Tax Officer is going to penalise the assessee extremely 4 P-M. severely. Sir, in a society of intelligent men, differences of opinion must be there. Ours is not a society of morons. Ours is not a society of conformists. But according to the provisions of the Act, as they now stand, an assessee must be a sort cf mind-reader. He must know the mind of the Income-tax Officer. There may be a number of cases where the assessee can have very valid reasons for differing from the assessing officer on many questions. Unfortunately, instead of going into the intentions, whether the assessee had the intention to cheat the Government or not, all that is going to be done is that a mathematical formula is going to be 'applied for finding out whether he is a tax evader, a sort of criminal or not.

Then, there is a provision regarding assessments to be completed within two years' time instead of four years as at present. May I point out, Sir, that a provision like this alone is not going to solve the problem. It

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has been the experience of assessees all over India that assessment proceedings are started only just a few days before the case is going to be time-barred. Whether it is two years or four years, it is not going to make any difference unless the assessment machinery is strengthened and the tax officers are enabled to give the assessee ample opportunity to state his case before the assessment is actually done. Whether it is two years or four years, if the proceedings are going to be started only a few days before the case is going to be timebarred and an *ex parte* assessment is going to be made, then that provision is not going to help either the Government of the assessee?

Then, Sir, there is a clause regarding deduction of tax at source from interestment payments and payment of tax to the Exchequer within a certain period of time. The deduction of tax at source from interest is 'already causing a lot of hardship in actual practice and cases of hardship have been brought to the notice of the Finance Ministry. It is high time that this provision is completely withdrawn. Here again very stringent penalties have been provided and it is very necessary that some way should be evolved so that injustice is not done in any case.

Then, Sir, there is a provision regarding payments to relatives and associates on grounds of reasonableness. Now, we shall have an Income-tax Officer sitting in judgment over what is just and proper and what is reasonable, in all sorts of cases. We know, Sir, that business and industry are becoming so complicated that even businessmen in one field do not venture to pass judgment on whether an item of expenditure is reasonable or not in another field- For instance, a

textile men would never be able to

pass any judgment over whether an expenditure in a steel mill is reasonable or not. But we are going to find that an Incometax Officer, with very little actual experience about business, would be sitting in judgment over all sorts of businesses, whether it is plantation or textile mill or steel mill or a trading concern. And another thing is, he would have the advantage of hind-sight. Today an item of expenditure may seem reasonable from all angles to a businessman. But after all, he is not infallible. It may be proved later that he was wrong. But it would only be an error of judgment. But it would be very easy for the Income-tax Officer to say "Your expenditure is proved to be unreasonable by later events." That would not be just or fair.

Bill, 1968

In conclusion, may I say that the hon. Finance Minister could easily have given a fillip to the economy by giving more relief to the consumers and to trade and industry? The situation of recession that is now prevailing in the country demands more tax reliefs at the hands of the Government and I appeal to the hon. Finance Minister to look into this question. Thank you.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir, the Finance Bill taken with the Budget, in spite of the rather lavish encomiums-I say 'rather lavish' encomiums-on it by Mr. Dahyabhai Patel of the Swatantra Party, makes a dismal reading. Mr. Morarji Desai, the hon. Finance Minister, has himself said in his Budget speech that economics is a dismal subject. Mr. Vice-Chairman, that is not merely an ornament as far as the capitalist economy Is concerned, and certainly in a country like India, where though we are crying hoarse for a socialistic pattern of society, we are leagues away from socialism, economics is certainly a dismal subject. Planning has been shelved from year to year and the

plugging of the loopholes in the 1 Indian economy is being done by the ; Finance Ministe¹", sometimes cleverly and sometimes a little too unwisely, all this certainly would raise in our minds a dismal picture of the economic lopment projects in action somewhere and condition of our country.

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Mr. Vice-Chairman, Sir, as far as this Budget is concerned, it is nothing but a kind of temporising and I must say that if you read the Budget is concerned, we find a budgetary Budget speech of the hon. Finance Minister, you will find an admission also to that effectadmission not in so many terms, but an admission to this extent at least that nothing can 300 crores. That is to say, the total debt into be expected from him as far as this year's Budget is concerned. And he has tried to plug the loopholes by certain kinds j 1 if taxes and those taxes again fall heavily on the lower middle class, the working classes and the toiling peasants. As far. as planning is- concerned, the only way, Mr. Vice-Chairman, by which our economy could be made to look up is to see that our country really developed along the road to industrialisation, along the road to creation of the public sector and creation of co-opertive sectors in agriculture. \ But it is quite evident debt from foreign countries is to the tune of that nothing j is to be seen here of planning, nothing is to be seen here of any resuscitation of the agricultural economy, and it is all being left to the free play of the anarchic market forces. As far as planning is concerned—the only way in which our economy could have been made to look a little healthier—that planning has been incur-ing or proposes to incur for the year scuttled. Instead of Five-Year Plans, we are having year-by-year planning. And all kinds of excuses are being given. But the one reason which is there fo⁷-scuttling this Fourth Five Year Plan is very cleverly shielded from us and it is this that prodded the Minister here into devaluing the rupee—the Bell Commission Report. That very gentleman. Mr. Bell, wiH have given this advice to our Government "Do not go in for Five Year Plans, go in for year-byyear plans; it is only that way you can get aid from the International Monetary Fund or from us." Therefore what the master says the

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Government has to obey and the Government is obeying by putting forth every year a kind of shoddy and miserable yearly plan and that yearly plan is nothing but putting some devethen again not doing that properly.

M'. Vice-Chairman, Sir, as far as this provision for external assistance. It is said that foreign assistance will be in the region of Rs. 775 crores and the public debt is placed at Rs. which the Government is running comes to about Rs. 1,075 crores, Rs. 300 crores to be raised in India and Rs. 775 crores by way of foreign loans. But it does not end there. As far as the rupee accruals from PL 480 are concerned, that is also a kind of loan and it is said that Rs. 269 crores are expected from that source. Now look at this huge amount of loans which you are getting from foreign sources. If you leave aside the public debt which the Government is going to incur, even then the about Rs. 1 thousand crores. You \are incurring this debt and how are you spending the money which you are getting by contracting such a huge debt at the hands of the foreigners? Look at the administrative expenditure which the Government of India is 1968-69. Looking at the administrative expenditure, we find that this Government is not only a bankrupt Government as far as economy is concerned; this Government is spending recklessly on uneconomic and unproductive things. Look at the administrative expenditure on police alone. Our country is a country which is heavily in debt. Even the service charges come to hundreds of crores of rupees per year. For such a country as this for police alone the Budget of 1968-69 has allocated R's-62.48 crores. You will again see that this expenditure on police account ha?

[Shri A. P. Chatterjee] been increasing by leaps and bounds since 1961-62. Whereas in 1961-62 the expenditure on police was Rs. 18.76 crores, in 1968-69-the expenditure is Rs. 62.48 crores. There is a kind of explanation also "What can we do? We have to spend so much money on the police because the Central Reserve Police and the Border Security Force are there and we have to spend extra amounts on these Forces." Who does not know that the Central Reserve Police and the Boarder Security Forces are not used for the purposes for which they were first raised? They are always used for the purpose of putting down people's movements everywhere. The Border Security Forces are not seen on the borders, they are not meant, nor are they expected to see that our borders are safe but the Border Security Forces with their rifles and .202 bullets which are used only for killing enemies are often let loose among the ordinary defenceless citizens when they cry for food or cry lor better amenities. Now the point that these police forces are used by the Central Government merely as punitive forces to put down people's movements and popular Because of this we have to allocate Rs. 62.48 crores in the Budget. Then if you look at 1961-62, the allocation as far as the police is concerned was Rs. crores and now it ig Rs. 62.48 crores. Now what is the percentage increase? Well, I should say that perhaps it is four times what we used to spend in 1961-82. Now why are we spending four times on the police? We are spending four times on the police because our Government is not only economically bankrupt, as I have said, but it is also politically bankrupt. Therefore it needs such a strong public force in order to put down popular movements. Mr. "Vice-Chairman where the police is actually needed, we do We are police there. not find the spending this fat amount on the police every year. Even last year the allocation was Rs. 61.47 crores. Who does not know that communal riots were extreme and acute

in different parts of the country? But. the police did not come in handy ior use in quelling those communal riots. Therefore what are these police forces for? Why should the taxpaye • be compelled to pay for a police force which beats up honest citizens when they are peacefully demonstrating for their rights and which cannot protect the ordinary citizens from anti-social elements whom sometimes Mr. Yajee may lead or may not lead? The point is that when the anti-social elements are on the rampage, the police does not come forward. Yet we have, to spend so much money on the police. I say this because our economy is based on foreign loans. I have shown from this Budget itself that more than, Rs. 700 crores you get as foreign assistance direct and about Rs. 300 crores from the P. L. 480 funds and out of this you spend Rs. 62.48 crores on the police, and the police do not do anything when they are expected to do something. You are taking so much money from foreign sources and most of them are American loans and when they give them they give with strings. They are good banias and when baniaa -give you money they have their money's worth. If Shylock gives you some loan, has does not take the amount back. He wants a pound of flesh along with blood. This pound of flesh along with blood they are taking. The other day . . .

SHRI LOKANATH MISRA (Orissa): Can I enquire where free money is available? In which country free money is available?

SHRI A. P. CHATTERJEE: We know that when India has been trading with the Socialist countries, the balance of payments never goes against India but when we trade with the capitalists, the balance of payment always goes against India? Why? We know the reason. When we trade with capitalists like the Americans, they always take our agricultural goods and raw materials because they want to make our country a raw material base. They never Want to take our engineering goods. Even today it has found out who take our

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engineering goods and who do not take. It is found that certain Socialist countries are willing to take the engineering goods from us. Certain other countries also do take. As far as the developed countries concerned, they insist upon raw materials only from us because they know that if they ' take th. engineering g^jds from us, that wil) be boosting uur real basic economy and that they do not want to do. Who does not know that when there was the question of exploration for oil in Cambay, the Americans or the so-called oil experts came said b-untly: 'There is no oil at all to be available in India' but when the Soviet economic experts came they did not take much time to find out that there was great oil resource at Cambay but then our economy is so much tied to the apron-strings of the American imperialists that to these very Americans who tried to kill our oil resources by saying that we have no oil resource, we are giving the extraction rights. We are going to enter into an agreement with American company so that they extract the oil resources and they get a lions share out of our mineral deposits. That is only, by the way, to show how these capitalist countries want to get the pound of flesh along with the blood in exchange for the loan they are giving. You know that we are boosting up this Budget with the foreign loans and I have shown how we are spending these huge amounts on the police. We are spending on the military every year more than Rs- 1,000 crores but actually what is it for? It is merely for administrative purpose replacement of stores. A Defence Budget should not be merely for administrative purpose and for replacement of stores.

SHRI C. D. PANDE (Uttar Pradesh): He is making out that all the Rs. 1,000 crores is for replacing stores. He should know that this for maintenance of ttie army and the defence that is made necessary by his Party because China is on our border.

SHRI A. P. CHATTERJEE: We know all the shoddy arguments. We know what is meant by replacement of stores. Replacement does not mean anything but the purchasing of military hardware from the capitalist The modern imperialist law is that sources. they are mainly basing their economy on the armament industries. The imperialist economy is based on the armament industries these days. The dynamics of the armament industry is this that the armament magnates produce the arms and tha dynamics of armament production requires these magnates to have the armaments which they have sold years before to De replaced every three That is the years by new armaments. dynamics of armament production and that is armament magnates keep a why the stranglehold on the economy of the developing countries. They sell military hardware today, say in 1968 to a developing country like India and they see to it that these are replaced in 1972 by again purchasing them from the same armament magnates. In this way they sell their own goods. The armament industries are kept going in this fashion but the Budgets of the developing countries become poorer by that fact. So Rs. 1,000 crores go for administrative expenditure and replacement of stores as far as the military is concerned. Is our economy an economy of that viable kind in which we can afford to spend so big an amount on mere replacement of stores and ministrative expenditure as far as defence is concerned? But we are spending Rs. 1.000 crores on the military and why? We are doing it because to put it bluntly, our masters are interested in keeping the same military tension in this sub-continent. They will set up bases in Pakistan and counter-bases in anr< they will follow India their plan of making Asians fight the Asians. In this way they will sell arms to Pakistan, they will sell to ■ India and in that way create disharmony in the economies

of both th<? neighbours. When there i is a question of the U.S. building up

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banes in Pakistan, we often turn our blind eye to the fact of the American what imperialists are doing in India itself. They are also creating rather secret or open bases here. Who does not know the ramifications of the CIA. here in India. Here on the floor of this House there was a great debate on the question of the CI.A. activities and there were allegations that the CI.A. has infiltrated into the administrative apparatus of the Ministry itself. I know that the allegations were denied but when we said from the Opposition, let there be a Parliamentary probe body to find out what the American imperialists are doing here, that was not accepted. That was not accepted, because such an inquiry if set up, perhaps would bring before the public many a skeleton from the cupboard. So therefore, in order to shield those skeletons, in order to keep those skeltons away from the eyes of the public, well, it was not done. But the point is this. It is no use merely blarning your sister country, a neighbour country, because the Americans are setting up military bases there. The Americans are also militaring our economy, and if we are to save our economy from collapse, if we are to resuscitate our economy on a real planned socialistic basisof course I will give a demurer here; it is not possible to have a socialistic basis from Government which is to the core capitalist well, they may cry 'socialism' at every stage of their activities; well, they may say that they are trying to build up a socialistic pattern; of course they have not the courage to say that they are building socialism, because then they will be caught, and therefore this Government always savs that they are building a socialistic pattern. And when you "socialistic pattern" ^rtainly it is not socialism because, if you are for socialism what nrevented you from saying that you are eomrilete socialism? So, when you say "socialistic pattern", it is certainly not socialism.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are deal ing with the Finance Bill, not the Appropriation Bill.

SHRI C. D. PANDE: It is not communism.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, Sir, the Finance Bill is certainly being discussed, but the Finance Bill is based upon the Budget that has been placed before the nation by the Finance Ministry, and the Finance Bill is there in order to plug the loopholes in the economy. If the Finance Bill has been put forth it is in order to get some 'more revenue from the people, some more income-tax, something more on Estate Duty, something more on this, something more on that, in order that we may get revenues. But the fundamentals of the Finance Bill are to be found in the Budget itself, the fundamentals of the Indian economy. That is why all these things are absolutely relevant, because you are trying to get money from the people by this Finance Bill.

SHRI LOKANATH MISRA; It is the outcome of the Budget.

SHRI A. P. CHATTERJEE: It is the outcome of the Budget. So therefore it is no use saying. Mr. Pande and Mr. Abid Ali, who both are of the American lobby...

(Interruptions)

SHRI C. D. PANDE: Worse is your China lobby.

SHRI A. P. CHATTERJEE:... They naturally get a little uneasy whenever there is a censure of the American imperialists. It is a little uneasy for them whenever there is a censure of the American interests.

SHRI C. D. PANDE: We have known you very well.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you have exhausted your time.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, I can assure them that their jumpings and shoutings are being noted in appropriate quarters. (*Interruptions*). Their jumpings ar.d shoutings are noted in appropriate quarters.

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SHRI C. D. PANDE: We ignore you.

SHRI A. P. CHATTERJEE: That is all right. So let them keep within doors a little. We know who is in whose lobby, and therefore let the American lobby keep quiet a little. Let them not listen always to their masters voice and let them listen to the voice of the wise a little . . .

SHRI C. D. PANDE: You do not deserve even a scorn from us.' We know what you are. Chinese agents should go away from this House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order.

SHRI A. P. CHATTERJEE: I am just finishing, Sir, but when the American owls begin to shout, well, naturally we are put astray a little. I am not calling them owls and, moreover, in classical mythology owl is the symbol of a wise man.

Now, Mr. Vice-Chairman, that is why I am saying that, as far as our economy is concerned, that economy is an economy based on foreign loans, and an economy in which you are spending huge amounts on police, on unproductive expenditure, an economy in which you have given the go-by to planning, where you are living from hand to mouth, where you are talking about yearly planning and you have scuttled and given up the Five-Year Plans. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are repeating.

SHRI A, P. CHATTERJEE: I am just summarising, not repeating.

And why is it so? It is at the instance of the Government's monitors who sit outside the country, and these monitors do not want our economy to develop, do not want the Five-Year Plans -to be properly formulated and properly put through.

Bill, 1968

THE VICE-CHAIRMAN (SHRI AK3AR ALI KHAN): Thank you.

SHRI A. P. CHATTERJEE: Therefore, Mr. Vice-Chairman, Sir, as far as this Finance Bill is concerned, it is a Bill showing a dismal picture of the economy. I am quoting the Deputy Prime Minister himself. He says economics is a dismal subject. He otherwise means that this Finance Bill and the Budget which is placed before the country are a dismal picture, and I have tried to show in my own way why it does make a dismal picture, why actually he has brought India to this dismal state. This is all.

SHRI ABID ALI (Maharashtra): Sir. the hon. Member who has just spoken, I will come to his points later. To begin with I may record my strong protest with regard to his statement about the American lobby. And he has taken my name...

SHRI A. P. CHATTERJEE: The hands are the hands of Esau, but the voice is the voice of Jacob, it is the voice of Washington.

SHRI ABID ALI: I wish all this is noted. I will see on the basis of all this if I can make out a point of privilege. I know that this is not the proper time. I am mentioning it here so that the matter could go before the Committee of Privileges, and I wiH call upon this hon. Member to prove his statement, and I am sure that he will have to apologise {Interruptions} or suffer (Interruptions). He has been going beyond limits.

हिन्दुस्तानी में कहते हैं कि चोर खुद पुलिस को डंडा मारने ग्राए।

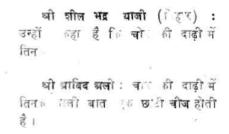
SHRI A. P. CHATTERJEE: What Mr. Abid Ali says fits him most. He is

[Shri A. P. Chatterjee] a person who is beyond all sense of decorum. He is a person who does not observe any sense of decency, and he is a person who always jumps up at the bidding of his masters.

(Interruptions)

" THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let him go on. You must have the patience to hear now.

(Interruptions).



I am addressing you and making mention of the fact. . .

SHRI A. P. CHATTERJEE: We know who are the CIA agents.

SHRI ABID ALI: I was addressing you and making mention of the fact that did not utter a word when the hon. Member was speaking. Now it is his turn to please listen to me. (Interruptions) I said that 1 will come to him subsequently. For the time being. . ,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order, no interruptions please.

SHRI ABID ALI: To begin with I may mention that I would request the hon. Finance Minister to kindly look to the points I had raised on the occasion of the last Finance Bill, or Budget discussion here-some points I had mentioned. I hope these did receive consideration, small points, though. I can understand, Sir, scarcity of food and for that people have to suffer to some extent. I have to put up with it. But in small things like post cards, in. the purchase ot post cards, why should there be a queue of twenty persons for purchasing post cards or postage stamps from the post office, pr in handing over money orders at the post office counter? After the payment of wages in , any industrial area a queue of sixty or seventy or eighty persons has to be formed because they have to hand over their money orders to the post office at the money order counter. Such a queue has to be formed for purchase of platform tickets. So, for such things at least there should immediate to and prompt action. I know that their efficiency is thwarted because of the friends sitting opposite. But Government should refuse to be bullied in such matters, and they should do their duty. While doing all good to the employees appropriate steps should be taken to see that the standard of efficiency is maintained and the deteriorating position is checked. Then about food, I say that wheat should be supplied at a reasonable price without difficulty. How is that in India one has to pay about half a days wage for purchasing a kilogramme of wheat whereas even in costlier cities in the world some ten or fifteen minutes' wage can purchase a very good loaf of bread weighing a kilogramme? It is therefore necessary to look to these matters and steps should be taken to reduce the prices of these essential commodities.

Bill, 19f18

And then our family planning programme is not receiving proper attention. Though within the last few months some action is being taken very much, more has to be done.

B. D. KHOBARAGADE (Maharashtra): What should be done about it?

SHRI ABID ALI: Very much more has got to be done. The programme of family planning that has been taken up has to succeed and all that is necessary for its success should be done.

Ther* thwre are the text-books. These I recalcitrant elements in the country are able to take away our youths for undesirable ways and activities and one of the reasons for this is that we have not been able to give proper text-books to our students.

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AN HON. MEMBER: Perhaps they are not attracted by your ways.

SHRI ABID ALI: They are verj much attracted by us. A large number of them are essentially with us. Otherwise there would have been complete chaos in the country. I was saying that our text-books should be such as to make the students real patriots. In this country every citizen has certain valuable rights and we have a democratic system. We should tell the students and young people all that has been good in the past and they should learn to love the country and value public property. Other, wise, why should there be this burning of trams and this burning of railway wagons and the destruction of government property? They have to be taught that they have certain duties and it is also their right to throw away the government that they do not want. Any government that they don't want they can throw away. They have the right to change it.

SHRI B/D. KHOBARAGADE: And you can throw away a Government by the use of the President's power.

SHRI ABID ALI: I will come to that. Our people should see the folly of burning government property, of destroying public property which all actually belong to them. They have to be taught that they can change the Government by the use of their vote. We have decided to use the vote and not the sword. It is not the sword that is to be used but the vote should be used. We should tell them all that and, of course, Government property should be protected at all times whatever may be the Government. Public property should be protected under all circumstances. Burning public property would be harming themselves

and harming the country and that ia what the friends opposite want because it is in their interest. Friends opposite want to create chaos in the country, whatever may happen to the country and its people. (Interruptions) Kindly let my hon. friends listen. We have so much tolerance and they have so—much energy that they have abused us. Now it is my time and let me rebut some of their arguments. They have said so many things against me and let me say at least a few words in defence. Let them learn decency and let them learn parliamentary behaviour at least here.

I was saying that there should be proper text-books which teach the young to keep the nation supreme. They should know that the nation is supreme in every respect and under all circumstances. National integration, security of the country, democracy and so on. come subsequently. Socialism was adopted by Parliament as the goal of the country and it should be achieved at the earliest possible opportunity. All these things should be taught through our textbooks.

(Interruptions)

What is all this? Please listen to me. I am not afraid of interruptions. If you will kindly give me. Sir, sufficient time I am prepared to sit down whenever my hon. friends opposite stand up. Otherwise these interruptions would be taking away much of my time.

SHRI A. P. CHATTERJEE: I am asking questions of a wise man.

SHRI ABID ALI: According to Mao wisdom is the monopoly of the Chinese and their agents here seem to think also that they have a monopoly of all wisdom.

SHRI A. P. CHATTERJEE: Take wisdom from Washington.

SHRI ABID ALI: I shall never be a traitor. Who -Were supporting the

[Shri Abid Ali]

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Americans and the British? These friends here were supporters of America and Britain. What happened in 1940 and 1942? They were supporting the Allies, the British and the Americans. I never did it. When we were fighting the British, these friends were supporting the Britishers.

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SHRI A. P. CHATTERJEE: Sir, on a point of order. Is it relevant to the Finance Bill?

SHRI ABID ALI: Yes, very much.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You provoked him. Now, Mr. Abid Ali, you don't listen to him. You go on.

SHRI ABID ALI: But, Sir, I do not have any device with which to plug my hearing against such things. I say when the Allies were there and Russia joined the Allies then suddenly, for these friends over there the imperialist war became a people's war. We never did that sort of a thing. They were the people who behaved as traitors to the country and they opposed all that we were standing for wiien we were fighting to achieve our national freedom. Was it not a fact? Can they deny that? Can they deny that they called that-great son of India-Subhash Chandra Bose-dog of Tojo? When he was coming here with his army of liberation they called him the dog of Tojo. Can they deny it? And they come and tell me that I am a supporter of the Americans and the British. There cannot be a more untrue thing said than that. I will not say anything more now.

This country has made great and substantial progress and I congratulate the Finance Minister for having the courage to produce such a Budget as this. Whatever the opponents may say the country has been making progress and it will go on making progress under the leadership that it now has. My request to the Government ls this. Please refuse to be bullied. It is unfortunate that in our democratic

system today we have so much toleration that even enemies of the country are being given so much accommodation. They should not be given so much accommodation. You see how even people who should be taken to Connaught Circus and hanged are being tolerated.

SHRI A. P. CHATTERJEE: Do it now.

SHRI ABID ALI: I was speaking of traitors. If he is a traitor let nim say so. I am not naming him. I say Government is giving such people so much accommodation.

SHRI A. P. CHATTERJEE: I treat the words of a C.I.A. agent with the utmost contempt.

SHRI ABID ALI: I support the demand for an investigation.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You come to the Finance Bill

SHRI ABID ALI: Of course, I am on the Bill, Sir. I say that a body should be appointed to go into the details of what funds are coming to the various parties in this country from foreign countries. Not only should they enquire into what funds are coming from CIA but they should enquire into what funds are coming from foreign countries to the Communist Party of India also and then the Marxist Party would be completely exposed. Is it not a fact th'at a Communist country has presented a first class printing press to the Communist Party, the press that waa brought for the exhibition here? And is it not a fact that that press is now doing job work and supplying that to the Communist Embassies? M'ay I request the Finance Minister to kindly take note of it and make investigations with regard to the funds which that press is receiving from the Communist Embassies here? They print 1000 pamphlets and bill for much more work which would otherwise bring ...

SHRI A. P. CHATTERJEE: On a point of order, Sir.

SHRI ABID ALI: It is welcome, if it is a point of order, and I -sit down.

SHRI A. P. CHATTERJEE: Mr. Vice Chairman, we all know that often on the floor of the Assembly—I am not talking of any person here—many stupid things may be said.

SHRI ABID ALI: What is the point of order?

SHRI A. P. CHATTERJEE: But as far as Communist Embassies are concerned there are Embassies of Communist countries in our country. Can any Member of Parliament refer to Communist Embassies paying money to a press of a particular party? Is it to be allowed? Is it. In order?

SHRI ABID ALI: Of course, it is.

SHRI A. P. CHATTERJEE: If it is not in order, Sir, you will kindly pass orders to expunge that part of his speech

SHRI ABID ALI: There 13 no point of order.

SHRI A. P. CHATTERJEE: Such things should not be allowed to be said here because our Government has ambassadorial and diplomatic relations with these Communist Embassies and these Communist Embassies should not be thus mentioned and criticised in the House.

THE 'VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think no Embassy should be referred to by name. You said that some money comes from some countries and he is saying that the enquiry should be made about all the countries.

SHRI ABID ALI: That is all right. Thank you, Sir. I am giving some hint to the hon. Deputy Prime Minister to kindly take note of this particular item and find out how and what

funds from foreign countries are coming into the coffers of the Communist Party here.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, next point please.

SHRI ABID ALI: Now he Has mentioned about oil extraction and giving concession to America and all that. I do not want any concession to be given to any foreign country but till the time we are not able to have complete know-how we have to take guidance, help, assistance and aid from all friendly countries, maybe Russia, maybe Poland, maybe Czechoslavakia, maybe America, maybe U.K. maybe any country.

SHRI A. P. CHATTERJEE: Sip some water; you have spoken a lot.

SHRI ABID ALI: Thank you very much. At least I am entitled to take water but these friends get nothing but honey and milk with the help of the foreign embassies.

SHRI A. G. KULKARNI (Maharashtra): Sir, I am very happy that Mr. Chatterjee has got sympathy for his friend in this respect.

SHRI ABID ALI: I do not want it. There is always danger in it. Please be careful; anything coming from the Communists is poison. Never welcome anything from them. Poison is always to be kept away.

What about those who are in league with foreign countries and who help them to take over our land? How much has the Communist Party of India, particularly of the brand to which the hon. Member belongs, done to help China? He forgets that. We only want the Americans to come and help us in this oil extraction. Even to that he objects but that can happen only in this country. I wish some time this great Government of ours will realise to what extent these people are a danger to the country. The Government should put them in

[Shri Abid Ali] their proper place whatever may be the sympathy of some foreign Communist countries towards them.

SHRI K. P. SUBRAMANIA MENON (Kerala): You have put us so many times.

SHRI ABID ALI: All good things have to be repeated and repeated so that the hon. Prime Minister and her J colleagues would realise the extent of the danger involved.

SHRI K. P. SUBRAMANIA MENON: It has been done so many times, I said.

SHRI ABID ALI: Of course it has to be done every morning, every evening and every might to make them feel that something very dangerous is happening in this country because j of the way these friends have the sympathy for these enemy countries. They are not only having sympathy but they are just stooges particularly of China- Just see how many photo graphs are being exhibited in Kerala and now it has come to Bihar. Now I ask Sir, through you, the hon. Deputy Prime Minister; can he tell me one country in the world that wiH tolerate traitors to this extent? Mao's photograph is paraded; processions are carried on with Mao's portrait. Can he mention any instance in any part of the world, not necessarily now, but at any time. when traitors are tolerated to this extent? would like to point out to the hon. Deputy Prime Minister that by this sort of things the country is being weakened. All that the Congress has done for the country, the services it has rendered for generations will all be washed away. Whatever good words or praise history may have for the Congress organisation will all be washed away and there will be only his black marks and people will say: her* was a good organisation under

the great leadership of Mahatma Gandhi which won freedom for the country but those who succeeded him subsequently and in whose hands the country gave the reins of Govenment misbehaved and misbehaved to this extent that nothing out chans resulted and traitors flourished in the land.

Now all the time they talk of the united fronts and abuse the Congress for having broken the united front I here and the united front there and then the hon. Home Minister has to explain and coavince that we have not done it. On the one hand tne Jana Sangh comes here and abuses the Congress saving that the Congress is giving help to the Communists. The Swatantra Party also says that the Congress Government is tolerating Communists. But when it comes to the question cf seizing power—although all the time they say that the Congress is hungry for power—they go and join the Communists. When I joined the Congress in 1921, I came into the Congress to earn freedom for the country and to suffer for that purpose. I never thought even in my dreamg that India wil] become independent during my life time and I will get the fruits of freedom. I never joined the Congress for that. But these people who are fighting us, who want to defeat us, they are only anxious to wrest power from us. Whether it is Jana Sangh or the Swatantra Party, th*y shout at us that we are tolerating the Communists but when opportunity come? they join with the Communists and even make them Ministers.

DR. BHAI MAHAVIR (Delhi"): As if you have never joined with the Communists.

SHRI ABID ALI: Because they cannot keep themselves together they come here and shout at the Home Minister, they come and shout at the Central Government and say w<» are breaking them up. When the Madhya Pradesh Chief Minister wanted to

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come to us, we said we do not want | you. And then they went and had a compromise among themselves. Li we had taken him today the Madhya Pradesh Government would have collapsed. They should thank for refusing to give any quarter t₀ the Madhya Pradesh Chief Minister. In the Chief t>:e case of West Bengal Minister himself said that the Communist Party was behaving like Araim tors, it was his statement and the Chief Minister was not selected by us. The Chief Minister, Mr. Muker-jee, was elected by them and it was he who gave them a certificate that they have been behaving as traitors to the country. What can we do far that? And the result was that Government collapsed. It was because of their own making. Why should they be angry with us? My advice to these friends is this. Give up this kind of attitude towards the enemies of our country. Come to the people as their Give up your foreign relations of friends. the kind that you are having today. It is very much harmful to the country. It is Id the detriment of the country. They are all the time saying CIA, CIA. That is because the Chinese have taught them to go on telling lies, lies and lie3 and, repeating these lies, the people may start believing them. That is why I want this CIA matter to be enquired into. Sir, I am repeating. I want an enquiry into all the funds coming from foreign sources ior and P&rty-Let the whole thing be out. If the Congressmen are taking money they should also be punished. I want that.

SHRI A. p. CHATTERJEE: Por once you are sane.

SHRI ABID ALI: I am always. Whenever this question comes up, I say the same. Have a full-fledged enouiry and these friends will have to thank themselves for having raised this issue.

THE VICE- CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

श्री शीलभद्र याजी : माननीय वाइस चेयरमैन महोदय, मैं इस विक्त विश्वेयक की ताईद करता हूं और ताईद करते हुए मैं ग्रापको यह स्मरण दिलाना चाहता हूं कि जब जब कर वृद्धि की बात ग्राई है— मैंने उस रोज एप्रोप्रिएशन विल पर भी कहा था—देश भक्त होने के नाते मैंने उसका समर्थन किया है क्योंकि मैं यह उचित नहीं समझता कि दूसरे देशों से कर्ज लिया जाय । यदि देश को तरक्की करनी है और विकास करना है—तो हमें ग्रपने देशवासियों से, चाहे वे गरीब हों या ग्रमीर—टैक्स के रूप में धन लेना चाहिए और इसीलिए मैंने कभी भी किसी कर वृद्धि का विरोध नहीं किया।

ग्राज कम्यनिस्ट पार्टी (मक्सिंस्ट) के श्री चटर्जी ने कहा कि गवर्नमेंट की जो राजनीतिक पालिसी है वह दिवालिया हो गई है । बहुत उन्होंने मजाक उड़ाया हमारी सरकार का । मजाक तो उनकी पार्टी का होता है, बिना पेंद्रे के लोटे जैसे उनकी पार्टी है बाटर पाट विदाउट बाटम, वैसी उनकी पार्टी है न देश की न विदेश की। ठीक, है उन्होंने कहा कि अमरीका से कर्ज नहीं लेना चाहिए। देश में कितना विकास का काम हो रहा है । उस विकास के काम के लिए, योजना के लिए, प्लानिंग के लिए, परिकल्पना के लिए कहाँ से पैसा आएगा जब तक हम देशवासियों से नहीं लेंगे । केपिटलिस्ट हैं, पूंजीपित हैं, उनसे ज्यादा लेना चाहिए, लेकिन गरीबों से भी लेना चाहिए, क्योंकि जब हम ग्राजादी की लडाई लड रहे थे, तो गरीबों से भी कूर्वानी माँगते थे, पैसा माँगते थे । समाजवाद की स्थापना बहुत कठिन काम है और यदि इसके लिए हम अमीरों के साथ गरीब जनता से भी, किसानों से भी, मजदूरों से भी कर के रूप में कुछ माँगते हैं, जिससे योजना चलाई जा सके तो हर देशभक्त का, हर समाजवादी का यह फर्ज हो जाता है, कर्त्तव्य हो जाता है कि वह उसका समर्थन करे।

Bill, 1968

[श्री शीलभद्र याजी]

श्री चटर्जी ने बाइंर पुलिस का भी मजाक उड़ाया ग्रौर कहा कि वह जनता को दबाने के लिए इस्तेमाल होती है । मैं नहीं समझता कि उनको देश का कुछ इल्म है । ये लोग चीन का साहित्य पढते हैं, ग्रलग-ग्रलग देशों का साहित्य पढ़ते हैं, मगर देश में क्या हो रहा है, उसको नहीं पढते। ईस्टर्न जोन में होस्टाइल नागा क्या कर रहे हैं, होस्टाइल क्की क्या कर रहे हैं, होस्टाइल मीजों क्या कर रहे हैं, इनकी पार्टी भी ग्रिल्ला बेंड्स बनाती है इसको यह नहीं बताते। ये भी सपना देख रहे हैं, इनकी पार्टी में भी कुछ इस तरह के लोग हैं, जो पंचन लामा बनने के लिए तैयार हैं, चीन के चाऊ-माऊ को निमंत्रण देना चाहते हैं । उनकी कार्यं-वाहियों का दमन करने के लिए बार्डर पुलिस वहाँ है । हम मणिपुर जाते हैं, नागालैंड जाते हैं, वहाँ उसका इस्तेमाल होता है। यह कहना कि बोर्डर सीक्योरिटी फोर्स का इस्ते-माल सरकार कम्यनिस्ट पार्टी के प्रदशन या टीचरों के प्रदर्शनों पर करती है बकवास है-मैं जानता हुं कि यह अनपालियामेंटरी वर्ड हैं, लेकिन ये ऐसी बातें कहते हैं कि हमको मजबूर होना पड़ता है । इस तरह की बात एक जवाबदेह म्रादमी को नहीं करनी चाहिए। चाऊ-माऊ के ये इतने भक्त हो गए हैं कि यह देश और यहाँ की सरकार इनके लिए कुछ है ही नहीं। हमरी सुरक्षा पर जो खर्च होता है, उसका भी ये विरोध कर रहे हैं।

यह हमारे समाजवाद का मजाक उडा रहे हैं। एक्सप्लेनेशन देते हैं कि काँग्रेस गवर्नमेंट ने सोशलिस्टिक पैटर्न लिया । काँग्रेस का जो संविधान है, उसको पढने का इन्हें कभी मौका नहीं मिला । उसमें साफ लिखा हुम्रा है । पैटर्न काँग्रेस में हम्रा, इन्दौर ग्रीर भ्वनेश्वर में कई चेंजेज हुए हैं, जो उनको नहीं मालुम । बोलते गए कि काँग्रेस एक दरख्वास्त लिखने वाली है, जमात जिसे ग्रंग्रेजों ने बनाया था,

लेकिन बाद में उसी ने डोमीनियन स्टेटस धौर कम्प्लीट इंडिपेंडेंस की माँग की और ग्राजादी ली । काँग्रेस का सोशलिस्टिक पैटनं फल ब्लडेड लिज्म हो गया है, यह उनको पता नहीं है ग्रौर उलटी सीधी बातें करते रहे कि सोशलिस्टक पैटर्न है । मैं उनको नसीहत देना चाहता हं कि सरकार जो भी समाज-वादी काम करे, प्लानिंग का काम करे, समाजवाद के इन्टरस्ट में, देश के इन्टरेस्ट में---उनकी पार्टी के जो काम हैं, वे देश के न होकर दूसरे देश के हो सकते हैं--यदि वे सचमव दिल से चाहते हैं कि समाजवाद की स्थापना हो ग्रीर प्लान्ड तरीके से देश की तरक्की हो, तो काँग्रेस गवर्नमेंट योजना के लिए, कर बढाने के लिए, सेना पर खर्च करने के लिए, बोर्डर पर सीक्योरिटी फोर्स के लिए जो भी प्रस्ताव रखती है, उनका समर्थन करना चाहिए, उसकी ताईद करनी चाहिए । यही देश-भक्ति का तकाजा है । ये कामरेड पढ़े लिखे ग्रादमी हैं, कभी-कभी बहक जाते हैं, उनको ज्यादा ठीक करना चाहता हं नौजवान ब्रादमी हैं, सूधर सकते हैं, देश की तरफ आ सकते हैं इसलिए हमारा हक है उनसे कहने वा कि ग्रंपनी पार्टी की चाऊ-माऊ के फेर से बचाएं। सीघे समाजवाद की स्थापना चाहते हैं, तो इस गवर्नभेंट को सपोर्ट करें, नहीं तो गाय माता का जानवर का, हैवान का चक्कर चलेगा, राइट (एएक्शन बढ़ेगा, जिस तरह से आप लंग विदेश में हिटलर को लाए, मुसोलिनी को लाए। भैं इस बात को बरावर दोहराता है। पी० एस० पीं०, एस० एस० पी०, सी० पी० आई० लेफ्ट सीव पी० ब्राई० राइट, तीन कनौजिए, तेरह चल्हे बनाये हए हैं हर एक ग्रापने को समाजवादी कहता है। सब इकट्ठे हों, काँग्रेस को गाली न दें, काँग्रेस का समर्थन करें. तभी देश की यनिटी रह सकती है, देश की इज्जत भी बच सकती है, समाजवाद भी रह सकता है । चाऊ-माऊ चाहते हैं, पाकिस्तान चाहता है कि मरकज कमजोर

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हो, यह उनको नोति है उनको नीति में न पड़े। ग्रमीताच्-चंका मरब्बाहै, स्वतंत्र पार्टी, उत्रर जनसंघ, उबर एस० एस० पी० -इससे काम नहीं चलने वाला है । सम्मिलित. मित्रीज्ञी समाजवादी पार्टी बनाइए । काँग्रेन समय के मुताबिक बढ़ती जा रही है, जहाँ तक उसको जाना चाहिए। इसलिए काँग्रेस कमजोर हुई मरकज कमजोर हुआ, तो उससे देश का नुकसान होगा। जो हमारे विरोधी दल के लोग हैं, उनकी समझना चाहिए कि राटो और मछली खाने के लिए, गड़ी लेने के लिए सिर्फ काँग्रेस को गानियाँ देना कितना अनुचित है । देश को सुरक्षा के जो करोड़ों हाया खर्व होता है, वह भी नहीं होता चाहिए और सोक्योरिटी फोर्स के लिए जो खर्च होता है, वह भी नहीं होना चाहिए, इस तरह की बातें कहना शोमा नहीं देती। इसलिए उनका इसी में भला है कि कांग्रेस गवर्नमेंट सेन्टर में मजब्त रहे। जितनी समाजवादी पार्टियां हैं, उनको विगेस्ट समाजवादी पार्टी कांग्रेस के ग्रस्दर म्राना चाहिए, जिससे स्वतंत्र पार्टी और जो रिएक्शनरी लोग हैं, उनके साथ एक खुला लडाई हो समाजवाद की तब जनता को मालूम होगा, नहीं तो जनता को मालूम नहीं होता कि लड़ाई किस चीज की हो रही है। इस तरह की एप्रोच के अनसार काम चलेगा, गाली देने से काम नहीं चलेगा कि कांग्रेस की बेंकरप्ट पालिसी है पोलीटिकली, फाइनेंशियली । हम भी चाहते हैं, जैसे कम्यनिस्ट पार्टी के सदस्य ने कहा कि विदेश से कर्जनहीं लेना च हिए। दुनिया भर के लोग लेते हैं, हम नहीं लेता चाहते । मैं बरावर फाइनेंस मिनिस्टर साहब की ताईद करता हुं कि वे ऐसे स्ट्रांग फाइनेंस मिनिस्टर हैं कि उन्होंने किसो की परवाह नहीं की ग्रौर ऐसे उपाय किए। उनसे गुजारिश है कि श्रमोरों पर ग्रीर कर लगायें।

जैसे हमारा प्राहिबिशन चल रहा है, उससे पूरा सफल नहीं हो सकता । जो

विदेशी शराब की बोतन स्राती है, उन पर ज्यादा टैक्स लगाना चाहिए । प्राहिबिशन हो सकता है। ग्रभी जो प्राहि-बिशन की पालिसी है, वह इलम्ल है, ठीक चल नहीं रही है। इसलिये ज्यादा से ज्यादा शराब के दाम बढ़ायें। कहेंगे कि पैसे के लिये क्या हम लोगों को जराब पिलायेंगे लेकिन पैसे के लिये सब प्रान्तों में पिला ही रहे हैं, पैसे की जरूरत है ग्रीर यह भी कोई ग्रच्छा काम नहीं है कि हम सोवियत कस से या अमेरिका से भीख मांगने जयं, यों यह तो कांस्टीट्यूशन में है कि शराबवन्दी होगी, लेकिन कुछ दिनों तक तो धनी लोगों को पिला कर हम उनसे पैसा लें तो कोई हर्ज नहीं, इसलिये आप ज्यादा से ज्यादा विदेशी शराब के दाम बढायें भीर उससे पैसा लायें. जहां कहीं से भो हो पैसा लायें, अपने देश के जो रिसोर्सेज हैं, उनसे पैसा लायें ग्रीर जो बड़े बड़ें धनी लोग हैं उनको खुब टैक्स करना चाहिए। मैंने गत बार भी कहा था कि हमारे फाइनेंस मिनिस्टर और हमारी सरकार हिम्मत दिखलाये । यह कहा जाता है कि कंटी में मिक्सेड इकानाभी है, तो वह क्या सदा चलेगा, यह सदा चलने वाली नहीं है. तो ज्यादा से ज्यादा कल-कारखानों का समाजीकरण होना चाहिये, जिससे कि ग्राम-दनी हो । मैंने उस दिन भी कहा था क समाजीकरण होना चाहिये ग्रीर समाजीकरण करने के बाद ग्रभी की तरह ऐसे ब्रादमियों के हाय, सुपूर्व नहीं करना चाहिये, बल्कि जो टाटा है, विइला जी हैं, शन्तिप्रताद जैन हैं ग्रीर जो सरमायाद र लोग द उनके हाथ में उनको चलाने का काम सुपूर्व करना चाहिये, उनको खुब पैमा दें ग्रौर कोई कम्पेनसेशन पेपर बांड वरीरह में मत दीजिये, वह उनको बड़ी ग्रच्छी तरह चला सकेंगे ग्रीर तब पब्लिक संक्टर के बारे में किसी को कहने की हिम्मत नहीं पड़ेशो कि यह फेल कर रहा है, यह ऐसा हो रहा, वैसा हो रहा है । वह फेल नहीं होगा और उसमें घाटा भी नहीं होगा जब कि जो बिजनेस

को जानने वाले हैं, उनके हाथ में देकर उसकी चलायें।

Finance

(Time bell rings)

तो वाइस चेयरमैन साहब, जो मरकज की, सेंटर की सरकार है, उसे देश के हित में, देश की ब्राजादी के हित में, समाजवाद के हित में मजबत होना है और इसलिये हर एक देशभक्त का, हर एक द्विन्द्स्तानी का, हर एक पालियामेंट के मेम्बर का फर्ज है कि वह इस गवर्नमेंट को मजबत करे । हमारी सरकार जो इलम्ल नीति पर चल रही है, वह भी ठीक नहीं। श्री ग्राबिद ग्रली यह कह रहेथे कि जो एंटी-सोशल एलिमेंट है वह चाऊ ग्रीर माऊ की फोटो लगाते हैं, जलूस निकालते हैं, नागालैंड में हास्टाइल्स की परेड होती है और हमारी सरकार देखती है। यह कोई सरकार है, लोग हंसते हैं कि यह सरकार है, बड़ी कमजोर सरकार है। खुशी की बात है कि नागालैंड की जो भौजुदा सरकार है, वह जो चीन के पक्ष में लोग हैं, उनसे मुकाबिला करने को तैयार है, हमारी जो नागालैंड की मौजदा गवर्नमेंट है, वह जरा मजबती से काम कर रही है। तो केन्द्र में हमारी जो सरकार है, उसका फर्ज है कि यह देखे । जो मौजूदा नागालँड की, मनीपुर की या जिपुरा की गवर्नमेंट है और यह जो ग्रामण्म की गवनं मेंट है, उनको हम मदद दें यह हमारा फर्ज है । जो ईस्टर्न जोन है वह तो ज्वालामुखी पहाड पर बैठा हुआ है, इसको सरकार देखे । जो हास्टाइन लोग है, जो बीनी एजेंट हैं, जो पाकिस्तानी एजेंट है और जो खराफात कर रहे हैं, उनसे देश को बचाने के लिये गवर्नमेंट की जो भौजुदा नीति है, जो इलयल नीति है, जो वीकनीड पालिसी है, उसका परित्याग करना पड़ेगा और यह कब परित्याग करेगी जब कि इस हाउस में चारों ब्रोर से बाबाज उरेगी कि सरकार उनका दमन करे।

(Time bell rings)

मैं इस शब्दों के साथ फिर इस वित विधेयक का समर्थन करता है।

SHRI B. T. KEMPARAJ (Mysore): Mr. Vice-Chairman, I support this Bill placed before this hon. House and 1 saythat this Finance Bill has got a special feature of its own and it denotes a landmark in the economic structure of the country, sir, this Bill has clearly made it possible to levy taxes on all sources wherever there is likelihood of accumulation of wealth, and while speaking on this Bill some Members of the opposition have made several serious and untenable remarks which I want to briefly touch as a matter of reply.

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Sir, one Member went to the extent of saying that the country is spending about Rs. 1000 crores for the maintenance of the army and difference and that the sai^ amount is spent only for reparing stores. I am sorry *t> say that he did not understand how the Army has to be maintained and how the borders of our country have to be defended while there are enemies all round. Unfortunately that hon. Member is missing, yet I feel it is my duty to say a few words about his sarcastic remarks made on this Budget.

Sir, this is a Budget thought of in bringing about a socialist pattern of set-up in this country, and the Finance Bill has made it clear as to how the industrial concerns have to be taxed, the companies have to be taxed and the income that is got by several individuals and joint families and other concerns have to be taxed. But one submission I want to make in this connection is this. The taxable income of the individual, as suggested by one of our friends, may be made as Rs. 6,000 as the minimum because we have been finding it very hard now-a-days and R^s-4,000 is very meagre even for the bare maintenance of a single soul. If Rs. 4,000 is fixed as the minimum that has to be taxed, then ' it works hard on individual.

Therefore, there may be a rise as far as that amount is concerned.

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Regarding the co-operative society's income which has been proposed to be taxed, the minimum fixed is Rs. 5,000. It is very clear that the development of cooperatives has to be given special impetus and encouragement. When such is the case and when the co-operative movement is in its first stage of development, if the amount is fixed at Rs. 5,000 as the minimum that has to be taxed, then it really works very hard on the co-operative movement and its working. Therefore, I suggest that Rs. 7,500 may be made as the minimum that can be taxed as far as the co-operative society's income is concerned.

Sir, some of the Members have gone to the extent of saying that this is a Finance Bill which is not encouraging the economic structure of the country ar.d that it is going far in taking the country towards getting it indebted, in incurring debts. But I have to say that it is one of the principles of economics that in any country economic structure has to be improved or has to be stabilised, levy of tax is very important. Levy of tax is one of the features of development of the country. We are today in an industrial revolution as it is. When there aie several industries started in country for the development and progress of the country, finances are necessary, and whenever finances are required, it is permitted under the principles of economics that they have to be raised either within the country or from foreign countries. To say '.hat because we take loans from foreign countries the country becomes bankrupt ano* 90 that has to be discouraged, it is a misconception and misnomer. If any one were to say that whenever a loan is taken from a foreign country for the industries that have *o be started or for the development of those that' have already been country becomes bankrupt, it is not a correct view to take; on the other hand, it is a progressive view for the

country and, for its future, to raise loans within the country and also take loans from foreign countries. Sir, when one of the hon. Members and that the country is becoming bankrupt by the introduction of this Bill 'and this Budget, it is not correct. If he were to hold that view, I am nere to say that his statement is not correct and if he has to hold that view, he has to rectify that on this point because whenever loans and deficit Budgets have been there in the country's economic structure, they have been for the progress and development of the country. This is not the first time that we are having deficit budget in our country. We can see budgets prepared by several foreign countries which been progressive have economically, socially and industrially. example, if you were to study the economic structure and development of countries like America and England, then our position, as compared to theirs, would be that we are not in any way backward; and we have no fear in our The simple reason is that economic progress always depends upon deficit Budgets and the loans that we raise for the improvement our country, socially, economically and industrially The way in which one of our friends said about this while speaking on the Finance Bill, is like this. It seems to me, that according to him "whatever you earn you please give it to me, I will run your family and see that your family is maintained." 'That is to say, "whatever I earn must be given to him by me and he wiH maintain my family." In that way, he went on speaking. He meant that the expenditure incurred for the maintenance of the police should be cut down and curtailed that the amount spent on defence should be cut down nnd curtailed. Such being the case, where are we exactly? That point the hon. Member did spent both on defence as well as on police has to be curtailed, then we have no existence here. According to our

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[Shri B. T. Kemparaj] friend's thinking it is not correct. When he is residing in our country but when he is thinking of elsewhere, it is not true citizenship that one should have in our country. The liberty and freedom that he is enjoying in our country at our cost and at the cost incurred for the maintenance of border safety by maintaining military as well as police within the country for peace and freedom that everyone has to enjoy, they have to be taken very seriously into consideration by every Member of this honourable House. But for the amount that is spent on the main tenance of these two forces, the country would not have been in this position in which it is today. When there were attacks on our country, as we know it very well, the Government took the matter very seriously and the boundaries were safeguarded and the citizens of India were saved. Is it not our duty to safeguard our freedom even at the cost of our lives? This question the hon. Member should have considered. But unfortunately, he has not considered it.

Again, he said that there is communalism in the country. If there is communalism and communal strife, they have to be put down and the people should be saved. To that extent, things are necessary to be done. Therefore, deterrent punishment as it is contemplated under this Bill is also correct because a person who does not pay the taxes according to rules and regulations prevalent under the Bill has to be taken to task. He has to be punished. Why should he evade taxes when he is getting earnings out of industry or business or out of undertakings which he is running? When he earns profits he has to pay taxes according to the Act. If he does not pay the taxes and if he feels that he should not be punished and Vie should be treated with all courtesy, it is not the case. "Honesty is the best policy," we say. But what prevents us from being honest at least

to ourselves and see that the taxes that are due to the country are paid? If the taxes are not paid, then who else is to pay for the expenditure that is being incurred by the Government every day of the year? How can the Government run? Therefore, the punishment should have been more deterrent than what is thought of now. I think this will make every tax-payer realise that it is his duty to pay the taxes. Therefore, I support this Bill and the Bill may kindly be passed unanimously.

SHRI A. G. KULKARNI: Mr. Vice-Chairman, Sir, the Finance Minister in his speech just now referred to certain concessions given particularly to the small industries. In this connection, I want to plead with the Finance Minister whether he should not have gone one step further since he has appreciated the role of the small-scale industry. In my speech on the Budget, I have suggested that the small-scale industries which are registered as private limited companies should be given a concessional treatment as regards the income slab-There are certain differences among private limited companies whether in the big sector or medium or in the small sector. I had pleaded at that time that whenever a private limited company is formed under the definition of small-scale industry as stipulated by the Government of India, that should get a concession in income-tax computation, and particularly, the dividend declared should be excluded from the income-tax purview.

In this "connection, I want to bring to the notice of the Finance Minister that in this country we have got a large backlog of engineering graduates. There is evidence of recession all round. When we say that the recession should be fought, that industrial activity should be revived and engineering graduates should find some employment, there is necessity for some positive encouragement to

these entrepreneurs who are particularly technologically trained. In this connection, as I have already stated, they are not creditworthy in the Banking Parlance as they ought to have been because they come from middle class families, they get money at exorbitant rates and they must be able to give their supporters some firm dividend, which can attract more capital. So, to attract more capital, I have suggested to the Finance Minister, and I think he will consider that the small-scale industries'which are registered private as limited ' companies where the dividends are given, they should be excluded from the income-tax purview and there should be some difference in the slab scheme so that we can ance Minister has boldly taken the decision of establishing a Credit Council just to give more credit to those sections which are weaker, sections just like the small-scale industries. co-operatives, agriculturists, etc. Recently the bank rate has been decreased. I do not know whether the Finance Minister is aware that in the rural areas, particularly in the semiurban areas and small towns, even the are charging Scheduled Banks at present interest rates between 9 and 12 per cent, to smallscale industries. It has been stated on the floor of either this House or the other House that the rates" have been decreased and ample cheap credit will be available. But I do not know how these Scheduled Banks charge rates between 9 and 12 per cent. I should like to know from the Fin'ance Minister whether such a permission has been given to these Scheduled Banks to charge such exhorbitant rates to the small-scale industries or to the trader or the small shopkeeper or whoever he is. Why should he pay a rate between 9 and 12 per cent, when a big industrialist is getting all the bene fits of a lower interest rate?

Mr. Vice-Chairman, T made another suggestion at that time. oarticularly on the rethinking on collaboration agreements. We talk of self-reliance.

We talk of import substitution. Eui this is all slogan-mongering at least with the present thinking in the Government. We have found out that there are about 2,500 to 4,000 collaboration and it is reported-I am not sure of it. I have seen a report. So I do not want to go into that controversy. However, I stand corrected— that round about Rs. 400, to Rs. 600 crores is repatriated as collaboration fees from this country. Even it is stated that for every rupee invested by the foreign collaborator, Rs. 2 are sent into that foreign country as technical and collaboration fees. Mr. Vice-Chairman, I have pleaded time and again in this House that an assessment should be made of these collaboration agreements. whether they have been successful in creating selfreliance or creating import substitution among the entrepreneurs. Recently there was a study made that the raw material dependence on these collaborations is so heavy that we are purchasing raw material and machinery at very exhorbitant rates. We do not want such collaborations. It is time that the Finance Minister puts down any type of collaboration or import of any type> of raw material of which there is even a remote chance of being manufactured in this country.

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Mr. Vice-Chairman, then there is another aspect of the economy in this country particularly about, what they call, the hybrid explosion or an increase in agricultural activity due te this new strategy. In this respect also T want to bring to the notice of the Government though we may grow more food, to see that the growth of food is maintained it requires an infra-structure. 1 is reported that we are producing over 90 to 95 million tonnes. It is very nice. The agriculturist has very rightly taken the place of pride. Recently, the Prime Minister, in a speech to an industrial organisation, said that a consumer m'arket should be tapped in the rural areas and industrialist:1;

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should go to the rural areas to serve the cor sumer interest of the agriculturist*. Mr. Vice-Chairman, I do not know how immediately consumer interest >;an be created in the rural areas. The agriculturist at present is mad after this new Hybrid strategy. He wants to create more food, more livelihood and more money to invest? When Ihe agriculturist has a backlog of loans to pay back and he has to develop his land, he wants to mechanize his farms and hence he is not interested in consumer itoms right now?

In this connection, Mr. Vice-Chairman, the Deputy Prime Minister has rightiv given certain concessions for agro-industries. But what I want to say is that only giving certain concessions to agro-industries is not going to solve the problem. It is infrastructure in the agricultural sector which is very important for them. There is the problem of transport. Suppose we produce 120 million tonnes of foodgrains. How will it be transported? By rail or by motor transport? Where is it going to be stored? How will there be land development? Where are the mechanised implements to come from? Sir, when the integrated planning of the high-yielding strategy is going to be resorted to, the Government must very seriously think of the infrastructure being built up in the agricultural rural sector particularly so that this growth of agricultural production can be maintained and mechanisation implemented at a very rapid pace so that this strategy will pay back and we shall not import either on account of P.L. 480 or under whatever laws as it is.

Mr. Vice-Chairman, in this connection also I want to submit that at present agriculture requires irrigation, and funds for that purpose have been provided. Similarly, agricultu-ture requires mechanisation. But, Sir, our public sector project in tractors is still lacking speed? I do not know whether that project will dropped for want of funds because at present there is shortage of funds. But in this connection I would plead with the Deputy Prime Minister that there is an acute shortage of tractors and tillers in this country. Mr. Vice-Chairman, they have delicensed the tiller industry. I know, Mr. Vice-Chairman, that in this country there is only one sole factory which is manufacturing tillers at Hyderabad. But that is a very small one and is not a success because the intensive research required for manufacturing tillers suitable to our soil has not been undertaken? In this connection may I plead with the Deputy Prime Minister that the public sector or the cooperative sector, whatever it is, should be positively encouraged to manufacture tillers and tractors and certain out-of-the-way concessions as capital loans or equity participation by the Government should be given? The manufacture of tractors and tiller, is very urgently necessary in this country, otherwise this problem of increased agricultural production will not be solved.

Mr. Vice-Chairman, there is another aspect of this agriculture, and that is the processing industry which stabilises agriculture. Mr. Vice-Chairman, you are quite aware that two days back one of the friends on this side suggested that there must be some floor prices fixed groundnut. At that time the Government was not firm on its decision. Unless you give the processing activity to the co-operative sector, agriculture will not thrive, the yield will not increase because the agriculturist will not find it profitable to produce that much. In case of groundnut, Mr. Vice-Chairman, Government praises Lever Brothers when either they reduce the prices or increase them. But all this is due to a very unremunerative price given to groundnut in this eountry. In this connection what I want to plead with the Government is that unless they come forward with a very rational policy on agricultural pricing system, particularly the prices of

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grown on rain, there will be shortage one day of groundnut Ior maintenance of the minimum protein requirement for the strength of our children and countrymen. In this connection the Government must come forward to fix up the floor prices, just like in cotton, for groundnut.

In this connection, Mr. Vice-Chair man, many hon'ble Members from this side of the House as well as from the Opposition have criticised the Agri Prices cultural Commission. And what is the strategy of this Agricul tural Prices Commission? It started from the consumer interest, from the interest of the infiTistrialfst because product was taken agricultural raw material. As groundnut is material for tha manufacture of oil and vanaspati, similarly cotton is the raw material for something else. Banana is the raw material for an other. What I want to say is this. The Agricultural Prices Commission has got a bias for the consumer. It startg its thinking in the interest of the society, of the middle class so ciety, of the consumer in the town and the cities. With all the empha sis at my command I suggest that this Agricultural Prices Commission should be scrapped because it has failed in its duty in guarding the interest of the consumer as well as the agriculturist. I agree that the interest of the consumer is there- I have never pleaded that the, agriculturist should get any price whatsoever. What I want to say is this that a balance is not struck by this Agricultural Prices Commission. It is the same in case of wheat, in case of millets. The Government was compelled to, increase the rates of wheat and millets. Similarly, Sir, in fixing the prices for groundnut or some such 'variety, the Agricultural Prices Commission is no agency whatsoever. So it would be better if the Government, in the Ministry of Food and Agricul-ture, appoint an Agricultural Prices Commission because, as I pointed out, the agency can be one which will

groundnut and other products in agri- . culture fix the prices of agricultural production which ar_e remunerative, Sir, you will find now that due to these hybrid and hig)h-yielding «eeds, there is a comparable imbalance between the cost of production and the , realisation in the case of wheat, millets, groundnut, cotton and such other products-Sir, unless there is a balance between the various agricultural products, the cottongrowers or the groundnut-growers will not find, any interest at all in producing cotton or groundnut, and then ther* will be an utter shortage of c ticc ox groundnut for use as raw materials ia th_{fr} Industry. So I want to request the Deputy Prime Minister to look into this question and see that ihe prices of agricultural commodities are rationally and reasonably fixed. I am not a man of that lobby, which will say "give the maximum to the agriculturists". I will only say that what is reasonable should be given. Let it b₆ comparable. Now, a study has been made by some sugarcane Committee—Sen Committee or whatever it is-and they have found out that in Uttar Pradesh and Bihar, the grower is not interested in producing sugarcan_e becaus_e it does not give him enough return. So, Sir, it all depends on the The industrialists require return one gets. surli-cient return. The industrialists ways clamour for a better return The paper industry wants 8 per cent, the cement industry wants 8 per cent and some other industry, 7 per cent. Now, has any study been made of the return that an agriculturist gets? Has any study been made to rind out whether a groundnut grower gets a return of 7 per cent on his investment? No study has been made. So I demand on the floor of this House that agriculture must be treated as an industry and I say that the Agricultural Prices Commission is no agency for this because it always leans towards the consumers on the one hand and the industrialists on the other.

> Now, the last point I want to make, Sir, is about Defence. So many thingi

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tiave been stated about Defence. I am not with my friends on the opposite side, particularly the Communists, in their criticism of the Defence Budget. Sir, ihey are all misinformed. They want wilfully to sabotage the effort of this country to be independent and to guard its frontiers. Sir, I can suggest that we have got at present two enemies on our twrders. One is China and the other is Pakistan. All said and done, Sir, we should develop good relations with our neighbours. This is quite a good advice to be given. In this connection, I must say that very recently, after the recent visit of Mr. Kosygin to Pakistan, suggestions were throwr up that we should take up this opportunity to develop good relations with Pakistan. But, Sir, I have my own doubts. I do not deny that the Government has got a healthy policy which is non-aligned- The Government is rightly pursuing the policy of non-alignment either with regard to the West Asian countries or with regard to the Southeast Asian countries, with regard to the Russian Bloc or with regard to the American Bloc- That is always to be encouraged. But, for this defence preparedness must be there. Now, some Members on the other side have criticised the Government for not taking cognisance of the buying spree that is going on in Pakistan for collecting all types military hardware and armaments. Then, what right have these Members got to criticise the Government for its defence preparedness? On the one hand, they are criticising the Government for not giving proper attention and not taking proper care to forbid Pakistan from collecting all these armaments from the U.S.A. or from Russia. On the other hand, they say "Do not spend so much on defence". So they have got no ground at all to criticise the Government.

Now, I want to know from Prime Minister: Is it quite correct that you are saving much money on defence? The Deputy Prime Minister ha* im, and again stated on the noor of this House that economy is being made in defence purchases and in defence expenditure. (Time bell rings). Only two more points, Sir, 1 What I want to say is that there is n_0 positive indication that there is economy going on in defence purchases because it has been criticised on various platforms in this country that there is a possibility of further economy in defence expenditure. Once I read a book in the U.S.A. where, when Mr. McNamara took over as Defence Secretary effected certain controls and introduced certain measures whereby defence spending was curtailed and economy was effected. I would like to ask whether our Government have introduced any such schemes whereby economy can be effected in defence purchases. There I am one with the Members in requesting the Deputy Prime Minister for economy in defence purchases.

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Then, Sir, there is only one small point. Mr. Masani has recently stated that some Rs. 70 crores have been over-expended by the Government and the administrative expenditure has increased, etc. This is said on the floor of the House also time and again. Sir, I have fully gone through all the Lok Sabha debates and also the Government publications and I have found out that actually economy is being made in the administrative expenditure of the Government. I do not understand how these industrialists and particularly friends from the Swatantra Party can talk in this way. What is their source of information? Sir, from Mr. Pant's reply and from the reply of the Deputy Prime Minister, we have seen that economy is made in administrative expenditure. Now, the Planning Commission and experts have calculated that there should be 4 per cent or 2 per cent increase in the administrative expenditure every year for the proper development of the country. But what I find from the Finance Bill and the Appropriation Bill is that it is much below

figure. So I do not Know what truth ig there in the criticism made by these gentlemen. They will say whatever suits them- About planning also, the Swatantra Party and the industrialists once said that there should be no planning and they criticised the Government for its planning. Now when there is recession, they say "Please spend more". So they have got no sound, consistent economic policy. What they want is political opportunism. I do not support political opportunism. I support the pragmatism and the rational thinking of the Deputy Prime Minister In evolving financial policies which will suit our aim, i.e., the aim of attaining socialism.

SHRI SANDA NARAYANAPPA (Andhra Pradesh); Mr. Vice-Chairman, Sir while supporting this Financial Bill, I would like to make some suggestions about some of the difficulties confronting u\$ and which are a matter of discussions not only among the politicians but also among the people in the country. Admitting that the Deputy Prime Minister, who is handling the Finance Ministry, has very carefully and profoundly studied the proposals which have been placed before this House, there are certain taxation proposals which have been subjected to criticism-for example, the enhancement of the postal rates. Regarding this matter, I would like to place before the Finance Minister that there is a lot oi discontentment and criticism. May I know if there is any chance of the enhancement of the postal rates being reconsidered? Not only the businessmen use the postal card, but people in the rural areas also use postal cards for correspondence. The people have to continue their correspondence and naturally the proposed rates can be reconsidered.

Another point I would like to bring to the notice of the Deputy Prime Minister is that we are now passing through a period of recession not only

in industrial production but also in regard to our exports and many other things. At the same time we are also giving encouragement and impetus to the cooperative movement and the cooperative structure in order to develop our industrial and agricutural activities. But at the same timo for the lowest institution that gets the money, the Reserve Bank of India is really charging abnormal rate of interest- The rate of interest for lending money to the cooperatives should be reduced so that the cooperative movement can thrive and good results may be produced.

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With regard to devaluation of the rupee, it has had its impact on our exports and imports also. There was much discontentment among the industrialists because the value of our imports has gone up by nearly one and a half time, of what It used to be during the predevaluation days. Our able Finance Minister, I am sure, will be able to get through all these things and his proposals will be directed to consider all those aspects, in view of the recent recession we have been passing through. He is quite an experienced man in all such things. He has given such taxation proposals to the appreciation of the people because the taxes will have to be paid by those who can pay. Lei the taxes be reduced for weaker sections of the society and they should be given encouragement by way of small-scale industries and such like things. Then only can the production increase and the exports increase and we will be able to earn more and more of foreign exchange. So I request the Finance Minister to think over all these things very deeply and bring our economy on sound lines. I hope we wiH be able to get over this period of recession very soon and we wiH be able to reach such a stage where the farmer can get a reasonable price for his produce. The cotton and groundnut growers should be encouraged by giving them reasonable prices. At the sam© time

the consumer's interests have also got to be safeguarded in the matter oi prices. Such reasonable and attractive prices may be fixed for all the commodities that are produced by agriculturists. The cotton growers have got to be helped and encouraged, the mills have got to function, the textile industry has to flourish. In short we have to keep in view the interests of the producers as well as the consumers.

In the matter of Defence the Opposition Members have criticised that so many crores of rupees have been allotted for defence purposes. But let me tell . you that unless we strengthen our defence and strengthen our borders, we cannot expand our developmental programmes and cannot make any progress. Our borders have got to be adequately strengthened and our Forces have got to be fully equipped with latest weapons. So there is nothing wrong in the Government of India allotting more funds for Defence. The taxation proposals are aimed at keeping our country peaceful so that we can carry on with our development programmes promptly and effectively. Unless our borders are safe, can there be any progress in the country? So defence expenditure, in my opinion, is not a wasteful expenditure. It is as useful as developmental expenditure, because unless our defence is strong and unless our borders are properly defended. We cannot, carry on our Administration and there can be no Industrial or agricultural development- All our development programmes are dependent on our defence activities. So the defence expenditure that has been allotted is quite appropriate and quite reasonable. Keeping in view the industrial and agricultural production, reasonable prices should be fixed for cotton and groundnut. Tobacco is grown abundantly in \ndhra Pradesh. There is recession with regard to tobacco trade also; so its production has to be encouraged. Some incentives have get te bt fiven te tobacco producers

and there should be reasonable exemption from excise duties and other taxes so that the tobacco producers may be encouraged to produce more and more. This aspect may also be looked into and reasonable steps may be taken in this regard. Duties and taxes should be levied in such a way that the rich man has to pay more and the weaker man is to be helped and protected. That should be our policy. As We can see, 60 per cent. of our population, being in rural areas, are povertystricken. They have to be provided with some industries and they have to be given the necessary finances; fhe rate of interest for them must come down. I am sure our able Finance Minister will consider all these tilings and take the necessary steps accordingly. Exemption may be given from taxation to such people who really deserve it. (Time bell rings). With these few words, Sir, I resume my seat.

by Minister

STATEMENT BY MINISTER RE APPOINTMENT OF A COMMITTEE TO LOOK INTO THE AFFAIRS OF THE C S. I. R.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir. in the course of a discussion in the Rajya Sabha on 28th March. 1968 on the affairs of the Council of Scientific and Industrial Research, I stated that a Committee consisting of Members of Parliament, scientific experts and other eminent persons will be appointed to enquire into the overall functioning of the Council and suggest ways and means of improving it.

Accodingly, the Prime Minister in terms of Article 57 of the Rules and Regulations and bye-laws of the Council of Scientific and Industrial Research has appointed the Committee with the following personnel, and terms of reference: